427

THE DEPUTY CHAIRMAN: Now, we will take up the Essential Services Maintenance (Amendment) Bill, 1985 and Statutory Resolution. Now, Mr. S. B. Chavan.

### I. STATUTORY RESOLUTION RE. DECLARATION OF URANIUM INDUSTRY AS ESSENTIAL SERVICE

## 1L THE ESSENTIAL SERVICES MAINTENANCE (AMENDMENT) BILL, 1985

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Madam, I beg to move:

"That the Bill to amend the Essential Services Maintenance Act, 1981, as passed by the Lok Sabha, be taken into consideration."

As the House is aware, the Essential Services Maintenance Act, 1981 was brought on the Statute Book as part of a major effort to keep the wheels of production moving and with the object of ensuring uninterrupted maintenance of essential services so essential for national security and defence as well as for the economy. I would like to recall the circumstances which necessitated the enactment of this law. In 1980-81 there were certain disquieting trends on the Labour front affecting the maintenance of essential services in some vital sectors of the economy. The locomen agitation and the prolonged agitation by public sector workers in Bangalore were illustrative of such trends. The labour situation which was marked by increasing violence brought matters to a head. It was considered necessary that if disruption of the normal life of the community was to be avoided and if production essential for national security and defence as well as for the economy was to continue, discipline and operational efficiency had to be maintained in all essential services.

The Essential Services Maintenance Ordinance, 1981 was accordingly prontulgated on the 26th July, 1981 to secure these objectives. The Ordinance was replaced by the Essential services Maintenance Act, 1981 which has a wider compass than the Ordinance, in as much as it empowers the Central Government to prohibit not only strikes, but also lock-outs and lay-offs in essential services.

When the legislation was being discussed in Parliament Government had made it clear that the objective was to create a healthy climate in which production would increase at a faster rate and essential services would be maintained without any disruption. It was also reiterated in Parliament that the powers available to the Central Government would be used with great care and caution and only after Government is convinced that, if the powers are not exercised, the situation would deteriorate and grave hardship would be inflicted on the people. In the course of the last four years of the working of the Ordinance/Act, Central Government have invoked the Dowers under the Act only on 30 (Thirty) occasions to issue orders prohibiting strikes in essential services or to extend the period of operation of such orders prohibiting strikes. These orders were issued to meet grave situations such these arising out of call for Assam Bandh, strike by Maharashtra State Electricity Boards engineers and threat of strike by employees of Food Corporation of India. Central Warehousing Corporation, Ccnl India Limited. Mathura Oil Refinery. AIR and Doordarshan, CPWD (connected with public, conservancy, sanitation, water and power supply in Delhi), Security Paper Mill, Hoshanga-bad. International Airports Authority of India, etc. On every such occasion when an order under the Act was issued, there was full consultation with the Minstry of Labour. As the Hon'-ble Members would appreciate, the powers under the Act have been used very sparingly and only to meet situations in which non-exercise of the

wers under the Act would have resulted in serious consequences and hardships to the community.

The Act is to expire on the 22nd September, 1985. We have examined the question of extending the life of the Act beyond that date in great detail in consultation with the various Ministries and Departments of the Government of India and the State Governments and U.T. Administrations. There is a general consensus to extend the Act beyond 22nd September, 1985. Ministries and Departments which employ a large number of industrial workers and other staff such as Railways, Posts and Telegraphs, Defence, Finance (Banking Division), Shipping & Transport, Chemicals & Fertilizers, Petroleum, Steel, Food etc., have strongly recommended the extension of the Act. A number of State Governments have also favoured the extension of the Government is also convinced that although the industrial relations climate at present is relatively better than what it was four years ago, there should be no let-up in the effort to keep the wheels of production moving faster in interest of national security and defence and for the growth of the economy. The Bill, therefore seeks to extend the life of the Act by five years.

I hope that in the light of what I have stated, the House will give support to the Bill.

THE DEPUTY CHAIRMAN; There is one amendment by Shri Dipen Ghosh.

SHRI DIPEN GHOSH (West Bengal) : Madam Deputy Chairman, I beg to move:

"That the Bill to amend the Essential Services Maintenance Act, 1981, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:—

- 1. Shri M. S. Gurupadaswamy
- 2. Shri Sushil Chand Mohunta

- 3. Shri S. W. Dhobe
- 4. Shri V. Gopalsamy
- 5. Shri Lai K. Advani
- 6. Shri Parvathaneni Upendra
- 7. Shri Chaturanan Mishra
- 8. Shri Dipen Ghosh
- 9. Shri Nirmal Chatterjee
- 10. Shri Sukomal Sen

with instructions to report by the first day of the next Session."

THE DEPUTY CHAIRMAN; Mr. S. B. Chavan, are you moving the amendment on behalf of Shri Shivraj Patil. We are discussing it together.

SHRI DIPEN GHOSH: That has not been mentioned in the detailed report. Let it be taken up separately. (irterruptvon). Suppose, this Bill he defeated what would happen to that statutory resolution? How can you move it? You cannot move it.

THE DEPUTY CHAIRMAN: We will have separate voting for both the Bills.

SHRI DIPEN GHOSH: But how can I move it in that case?

THE DEPUTY CHAIRMAN; It will be moved separately.

SHRI DIPEN GHOSH: You are moving this resolution assuming that the life of this Act will be extended. You cannot do it.

THE DEPUTY CHAIRMAN: Mr. Dipen Ghosh, I would like to explain to you that the Bills are going to be discussed together because they essentially have the same point. But when we are going to have the votings, both the Resolution and the Bill will be voted separately. So, if you want to defeat the Bill, you can defeat it. If you want to defeat the Resolution, you are most welcome to do it.

SHRI DIPEN GHOSH: Madam, you have not understood my objection. The objection is that if the Resolution is [Shri Dipen Ghosh]

allowed to be moved, it is assumed that the life of this Act will be extended but unless it is extended, the Resolution cannot come.

THE DEPUTY CHAIRMAN: But you have heard it clearly. The Minister said: the life of this Bill is till 23rd StpHmber. So, it is mo^ed under that point.

#### SHRI DIPEN GHOSH: Right Madam

SHRI S. B. CHAVAN: Madam Deputy Chairman, I also beg to move the following Resolution on behalf of my colleague, Shri Shivraj Patil:

"That in pursuance of sub-section (2) of section 2 of the Essential Services Maintenance Act. 1981, this House approves the Notification of the Government of India in the Ministry of Home Affairs S.O. No. 595(E), dated the 8th August. 1985, published in the Gazette of India Extraordinary, Part-II. Section 3(ii) dated the 8th August, 1985, declaring 'Uranium Industry' as an essential service from the date of issue of the Notification, laid on the Table of the Rajya Sabha on the 16th August, 1985".

THE DEPUTY CHAIRMAN: The Questions were proposed.

SHRI DIPEN GHOSH: Madam Deputy Chairman, I rise to oppose this Bill and at the same time, the resolution moved by the Union Home Minister. Madam Deputy Chairman, you are aware that two or three States of the Union of India have not implemented or rather not taken recourse to this particular Act. And even these iwo or three States have not agreed to the extension of the life of this Act, as proposed by the Union Home Minister in this Bill. I am representing one if those two or three States, the State of West Bengal. And representing the people of West. Bengal and representing the Communist Party India

(Marxist), I oppose this Draconi Bill. And I also, oppose with all the strength at the command of my party, the Resolution which the Union Home Minister has moved, whether this Bill is passed or not.

I The Vice-Chairman (Shri Pawan Kumar Bansal) in the Chair.

Mr. Vice-Chairman, Sir. you are also aware that when this particular Act was sought to be passed in this House we from the Opposition fought it tooth and nail and we said at that time that it was a black Act which was goin^" to be enshrined in the statute-book. And the working class of ou-country had fought this black Act by disregarding it and going on strikes. We cannot allow this black Act to continue in fche statute-book. I am sure that the working class of our country will also render this black Act into a piece of paper by going on strike after strike disregarding this Act.

Mr. Vice-Chairman, when we met in this House in the budget session, we saw a budget presented by the Central Government seeking to give concession after concession to the industrialists, to the capitalists, to the multinationals. We have seen how the multinationals are being invited. We have seen how the definition of monopoly houses has been changed and liberalised, how the import policy and export policy have been liberalised. And the Union Finance Minister has gone to the open House of the capitalists to declare these liberalised policies. So while liberalising the MRTP conditions, while liberalising the terms for inviting multinationals, while liberalis ing the industrial policy by opening up the preserved public sectors to the private sector, this Government is now trying to take away the rights from the workers and the working people. This is the dialectics of the policies of the ruling party at the Centre: the more the liberalisation for the capitalists, the more the liberalisation for the multi-nationals, the mere the liberalisation for the private sector and the

more the strengthening of the armouries of the Cental Govenment against the working class and the working people of our country.

Four years ago this Act was passed. Now again a Bill has been brought forth seeking extension of its life by another five years. What is the reason? What is the special situation obtaining today? The situation obtaining today for seeking extension of its life by another five years is that a new economic policy has been declared by the present Government in favour of the multinationals, in favour of the big capitalists, in favour of the private sector and at the dictates given by those multinationals, by the priv. sector, by the capitalists, the rights ol the workers are being sought to be taken away. Was it not Tata who demanded that there should be a moratorium on strikes? And now the Union ffome Minister has come forward to please Tata by not declaring a moratorium on strikes but by denuding the working class of our country of their right to go on strike. This is the dialectics of the policies of the ruling party at the Centre. In the objects of the Essential Services Maintenance Bill when it was passed, it was stated that the Bill was being passed also to discipline the erring employers, to discipline the defaulting capitalists or industrialists and with that end in view certain provisions were incorporated in the Bill on how to tackle lockouts or closures once they are declared or how to tackle the illegal lockouts or strikes. While stating the objects and reasons in bringing forth this amending Bill the Union Home Minister said that in certain cases where this Act was applied, all those mentioned by the Union Home MinisUr. are cases of workers' strikes. I weuld have been happy if the Home Mir.iiter could also say during the last four years on how-many occasions this Act was applied lo stop or prevent lockouts or closures by the employers, by the industrialists. But the Home Minister did not give that data because they did not do it. I would quote the figures here. The

total mandays lost due to closures and lockouts iu 1981 when this Act was passed was 36.5<1 million and alter the passing of this Act, when the Act was in force for four years, in 1984 the total mandays lost due to closures and lockouts rose to 40.47 million. Did this Act help you to stop lock-outs and closures, I know, after me Mr. N.K.P. Salve, my learned friend, will rise to defend the Government. I know it because by profession he is an advocate and an advocate is called in to defend even on indefensible act. I also know my friend, Mr. N.K.P. Salve, has sot some expertise in pettifoggery. And for his consumption 1 would like to quote just two or three sentences from a news-item appearing in the Times of India of 23rd September 1084. 1 quote:

'•Lock-outs. smaller in mini i I than strikes,....." I repeat—"Lockouts, smaller in number than strikes and in a few States accounts for a big rise in man-days lost, a stufh of the labour scene shows."

Again, Sir, I quote:

'During 1982 as well as 1981, during the pendency of this Act, tai man-days lost due to lock-outs being 68 per cent and 67 per cent respectively of the total were more than , those due to strikes."

Again I quote:

'Lock-outs as a percentage of the total disputes were 13 in 1981. 19 in 1982 and 20 in 1983."

This so happens, thanks to, the existence of this Act having provisions for containing the lock-outs and closures in the country. (Time Bell *rings*). I will take only two or three minutes more. Sir.

Mr. Vice-Chairman, Sir. I want to . note another figure also.

""Smaller proportions of lock-out\* have accounted for a sizeable share of the total production loss of Rs.

I 89.50 crores in 1982, Rs. 177.05 crores

[Shri Dipen Ghosh]

in 1983 and Rs. 22.59 crores in the first quarter of the year 1984."

So,, this is the picture. This is the picture despite your Act containing certain provisions for tackling the lockouts and closures! Despite this Act, the number of man-days lost due to lockouts and closures has increased, the percentage of lock-outs and closures has increased in the amount involved in the production loss due to lock-outs and closures has also increased. Why? Will the honourable Minister kindly state why it is so? Home You have got an Act to tackle the workers' strike. You have got an Act also to tackle the industrialists' strike, that is, oocli-outs and closures. But when the workers go on strike for achieving certain ends, for certain of their demands, you take recourse to this Act. When the industrialists strike by imposing closures or lock-outs, though you have provisions to tackle that, you do not take recourse to that Act to tackle that, to tackle those lock-outs and closures. This is the dialectics of your policy and that is This is your whv we oppose this. dialectic, whether it is your budgetary policy or whether it is your industrial policy or whether it is your import-export policy or whether it is an Act like this, and all aim at benefiting the private sector, industrialists, capitalists and multinationals while denuding the working people of their right to living, right to better conditions of service, right to better wages. Will Mr. N.K.P. Salve say anything about this? Does this Act not go against the Fundamental Rights enshrined in Chapter HI of the Constitution? Does this Act not hit even the Directive Principles of State Policy which call for ensuing better wages, better conditions and better working conditions for the working people? Mr. Vice-Chairman, I oppose this Bill and the Resolution as well, because this is a piece of legislation which is going to take away the rights from the working class on the one hand, and giving benefits and

concessions to the industrialists, on the other. And I have already stated that despite this Act, because you have got the majority you may get it passed, but as yesterday the working class of our people put it into the dust-bin by going on strikes after strikes, similarly tomorrow, even after you pass it by the majority of votes, the working class of our country will render it a piece of paper and throw it into the dustbin. 1 hank vou.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Mr. Salve.

SHRI N.K.P. SALVE (Maharashtra): Mr. Vice-Chairman, I rise to support the Bill under discussion. In view of the rather reckless motives which have been imputed to our bringing forward this enactment by Shri Dipen Ghosh and the wild allegations that he has made, I think it is absolutely essential that I better clarify my own position and the position of my party, so far as the workors' right to strike is concerned.

The entire theme and the gravamen of the charge, so far as this enactment is concerned, of the Opposition has been that we, on the one hand, are denying the workers their invaluable right to strike, which is an important right of the workers in any civilized society, on the other hand, we are extending concessions to multinationals, industrialists, MRTP people and the private sector. In other words, we are imposing restrictions on that sector of the society which needs these rights, and on the other hand, we are trying to help the private sector .In this context, Sir, it is absolutely necessary that I must make it clear that personally, so far as I am concerned. I accept without the slightest reservation, that the right to strike of a worker is an invaluable right, and that right in the civilized society, wherever it is, has to be utilized against the employers to ensure that the employers do not exploit the employees. But in his oration Mr. Dipen Ghosh naturally seems' to have forgotten the entire scope and ambit of the enactment itself. This

enactment has nothing to do whatsoever with the alleged concessions that have been given to the private parties, to the private sector, to the mutlina-tionals, or to the industrialists, number one. No. 2, he asked whether or not the right to strike is a fundamental right. I can refer him to a number of authorities not only in our country but all over, wherever there is a right to strike, it is admitted—of course in the country of his admiration and, on the contrary, to which system he is much higher obliged-there if you talk like that that we shall continue to strike and continue to strike, the jackboot of the police would have sent them to jail or Siberia. (IntaTaj. Vons)\*

SHRI NIRMAL CHATTERJEE (West Bengal): May I inform the hon. Member that in that country, which he is referring to, there was a debate whether or not the right to strike should remain on the Statute Book. The emphatic answer o.f the leaders of the working class was that that right is invaluable and will remain on the Statute Book.

SHRI N.K.P. SALVE: I do not have adequate time to give illustrations, but Mr. Nirmal Chatterjee would do well to appreciate that he is not the only one who has been closely associated with these countries. We have known the working in those countries very well and we do know what happens and we know the hiatus that exists between whit is written in the statute and what is the real state of affairs. But I am not on that question. I am on something else. I do say that it is an invaluable right in a civilised society But there is not a single co,untry which has accepted the right to strike as a fundamental right or as an inalienable right. In India, this question has been considered times out of number by the Supreme Court. The Supreme Court many times, has been far more touchy and sensitive on this aspect. You will know. Sir, because you are a lawyer.

DR. SHANTI G. PATEL (Maharashtra): Sir,....

SHRI N.K.P. SALVE; You are wasting my time. (ZnteTitptioiu)

'THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Mr. Patel.

DR. SHANTI G. PATEL: I don't want to interrupt. But the Freedom of Association Committee of ILO has already said that it is a fundamental right. It is for your information and you may comment.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): This is no point of

SHRI NIRMAL CHATTERJEE: These interruptions brighten the image of Parliament and they should not be objected to. Mr. Salve also exercises his right to reply.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): If we go on discussing these things this way we cannot conclude the Bill today.

SHRI N.K.P. SALVE: Fundamental right is a certain legal conceptualism. So far as we in India are concerned, fundamental rights are those which are enumerated and enshrined in our Constitution. If Mr. Dipen Ghosh wanted to ask me whether or not it is a fundamental right recognised by the ILO, my answer might be different. But his question to me was, with reference to my forensic background, whether it is not a fundamental right. It is not a fundamental right not only in India. It is not a fundamental right in any civilised society, anywhere where democracy is practised. None of the Constitutions accept the right to strike as a fundamental right. It cannot be accepted as a fundamental right and there are very good reasons for it. It IS an invaluable right. So far as this enactment is concerned, before imputing these motives to us recklessly, kindly go into the ambit, kindly go into the area into which this law operates. Does it, in any manner go to liberalise the supposed concessions which we have given in our

440

[Shri N. K. P. Salve] economic policy? The allegation is that because we have liberalised our economic policy on the one side in favour of these multi-nationals and the private sector, on the other side we feel compelled to stifle and muzzle the working class. 1 do not understand the reason. If you are decrying and criticising, and very rightly, the closures and lock-outs-we also do not want closures and lock-outs---I am unable to understand the rationale and logic. If lock-outs and closures are unjustified, how is the strike justified. The strike is justified if it is against oppression, if it is against redressal of grievances and if it is against the employers' injustice to them, if that does not involve the large interests of the community as such. A strike which is going to bring about a disruption in the entire existence of the society as such and which is going to cause very serious problems to those who are the poorest of the poor and who are more under-privileged than anybody else. cannot be justified. The essential services are meant for everybody. I do not have any doubt about il in my mind. If there is water strike, I and you may be able to arrange water and Mr. Nirmal Chatterjee may be able to arrange water. But how is a poor man who. cannot afford to buy a pitcher, going to get water unless the tap keeps running. If the Government says that strike will not be allowed in an industry which is likely to threaten the smooth working of the community as such, all sorts of motives are imputed. How does, within the ambit of law....

SHRI NIRMAL CHATTERJEE: For pour information, whenever general strikes are declared the working class is, particular in not including water supply or such supplies. I think, you are aware of it.

SHRI N. K. P. SALVE: In that case, if they are so considerate, the Act will be an Act which will only embellish the statute books and a strikes will lever take place and we will not have

I'ito invoke the penal provisions of this I Icnactmenl. What has happened. Sir? , f (Interruptions) I ? THE VICE-CM AIRMAN (SHRI PAWAN

KUMAE BANSAL): Please let him continue.

SHRI N. K. P. SALVE: Yau are breaking my thread. Sir, the basic question is this. Sometimes the working class get excited, and they are incited by the political parties who are out to aggrandize their own interests and feather their own nests. Unfortunate part is that they (jet the working class to go on strike in areas where the strike is absolutely unjustified wholly unwarranted and which is detrimental to the very existence of the community as such. Under circumstances. if the strike were to take place, is the provision of the Act something which is draconian, is it denuding the workers of their own right? In fact, what is being assured is that there is a certain degree of discipline which must be enforce on the employees. These is a certain obligation attached not only to the employees, not only to the job they are doing, but also to the community where you are living in. And if the community is to get into disarray, to get into some sort of disruption only because certain grievanceshowever legitimate their grievances might be-have to be redressed, then it must be submitted that such acts are wholly antisocial, unwarranted, and detrimental to the larger interests. And where they are detrimental to the larger interests, and If they want to have an objective debale, let us come to it. What is the real motive? If one were to look at Sir, Sub-clause 17 of Sub-section I of Section 2. one will get a better idea as to, what the motive behind the Bill is. This subclause deals with what the essential services are to which this Act will apply. And this CI. (xvii) is a residuary clause—such of the services which are not included in <i) to (16) are included in. CI. (xvii) And which are these services that are considered essential to which this enactment will apply, te

198

which these curbs and prohibition will apply? I am reading this to show what the real motive of the Bill is, what is the pith and substance of this Bill. It is in the essential services. 'The strikes which are sought to be curbed are those" as would prejudicially affect the maintenance of public utility service, maintenance of public safety, maintenance of civil supplies and services necessary for the life of the community or would result...."

SHRI CHATURANAN MISHRA (Bihar): All these have been given in the Act itself. He is a lawyer. (Interruptions).

श्री एन० के० पी० स.ल्वे: मान्ययर, मेरा श्राधे से श्रीधक समय तो विरोधी दल वालों ने ले लिया है...(व्यवधान)

"..or would result in {tie infliction of great hardship to the community." I would like to ask whether any of these five tests which have been laid down would not conform to governing a civilised society which wants to remain civilised? Are these not restrictions which would be acceptable to, any civilised society or the Constitution of any civilised country which should be very vigilant, which should be very strict where an enactment is made in pursuance of a police power? This is. of course, in pursuance of a police force of a State and a curb is sought to be imposed on an invaluable right. But. Sir, I was reading some of the judgments of various Supreme Courts of different countries where this right to strike is considered sacrosanct. They have stated that wherever enactments are made in pursuance of the police powers of the State, then they must abide by certain cardinal principles of reasonableness of legislation. They must answer in the affirmative four questions without necessitating a controversial argument.

And the four questions are: (1) Is it in public interest? (2) Is it for public purpose? (3) Is it for public welfare? (4) Is it necessary to achieve the ob-

jectives of the legislature and is not arbitrary, unreasonable or oppressive? If it fails in any of ?.hese 'our tests; is not in public interest or public welfare tendentious, is then it fail. But if all these must questions are answered in the ainimawhich tive the main enactment answers,- then I am unable to under stand why irrelevant considerations limited services, are brought in when which services are essential acces to ensure that the community sarv life is not disturbed, it is not put in disarray and it does not lead to \* prohibited chaos and anarchy, are from going on strike. I fail to understana how are the issues raised by which are utterly Dipen Ghosh irrelevant. However, improper economic policies may be, however true he may be in making allegations concessions to multi-nationals etc., what I want to understand is, has he made a single good point on the me rits of the Bill which will show that the Bill constitutes an unnecessary arbitrary curb or an oppres curb, an sive curb on the working class? One single instance as has not been given that certain services need not be in cluded in the essential services it would mean an unnecessary curb would mean because it  $a_{\circ}$ oppres sion on the working class. Without going into the merits of the provi of the Bill, to recklessly call it anti-labour, to call it a denial of their rght to striko. T submit, of political skullduggery. plenty submission. Sir, is that we are not that this enactment had to be brought on the statute book. (Tune Bell rings,: (I ions)

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Please let him continue. We won't able to c-wiude Mr. Nirmal Chatterjee. (Interruptions) In this way a lot of time would be taken on this.

SHRI VITHALRAO MADHAVRAO i JADHAV (Maharashtra): Sir, he 1 should not disturb like this.

SHRI K. MOHANAN (Kerala): This is not disturbance. This is a parlia.....iry practice everywhere when we are discussing a matter.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): I did not give a ruling on that.

SHRI K. MOHANAN: If he is yielding, then it is all right.

SHRI N. K. P. SALVE: I reiterate that not a single argument has been advanced on the merits of the Bill which will show that this is an un necessary, undue impairment.....

SHRI K. MOHANAN; Did vou say social welfare act?

SHRI N. K. P. SALVE: We may agree to disagree, but let us have rationale arguments and reason. True, it does not suit many in their home grounds. We are open so far as the right to strike is concerned. We stand by it. We do not want that invaluable right to be over-taken away. But here are the essential services and he has enumerated the circumstances in 1980-81. What happened? What do you think of the locoman's strike? What do you think of the strike in the public sector undertakings in Bangalore, which was going to disrupt the entire life and living of Bangalore and the region round about it. You are rightly criticising the lockouts. You are rightly criticising the closure. How are you upholding the right to strike under the circumstances in which this enactment has been made and stated by the Home Minister and this is for the consumption of Mr. Nirmal Chatterjee? We must see that the essential services are uninterrupted because where-ever there is trouble, the people most adversely affected are the ones who have no means to live, and to protect their interests is not only the right but the duty of this House and the duty is being performed. I would like to ask only one question, namely, that if ever a strike is allowed in these essential services', is it not

going to affect the poorest of the poor before it affects any of the Members of this party or that party, or any of the affluent or the rich? The community does not comprise of the affluent and the rich only. A vast majorty of them are the people who need protection and it is for their protection, after what we saw in 1980-81, that this enactment was made. It is unfortunate that that it has to be extended. We would never want it to be put on the statute book. But if the circumstances do warrant, this House will be failing in its duly to protect those who have sent them here to protect their interests.

Now, the concluding point. Let them make out a case. Let them deal with the merits of the Bill. We ourselves fought in the party to make out a case that this is unnecessary, oppressive, unwarranted curb on the right to strike. The right to strike may be invaluable but what is paramount is the interest of the community, the interest of the nation, and the interests of those who have sent us here to protect their interests, and that is why I support this Bill wholly. Thank you.

SHRI R. MOHANARANGAM (Tamil Nadu) Mr. Vice-Chairman, especially after being given the opportunity to listen to the speech of our friend, Mr. Salve, who has the capacity of twisting anything and even if he takes a very bad case, because of the gift of his cap, he will make others to believe that what he says is correct. I would put forth my viewpoint.

I have been very carefully listening to the speeches of Mr. Salve. When he was in opposition party, he argued a certain case and when he has entered the Treasury Benches, if he is given the same very topic, he would give a different version and that will be so nice to listen. Sir, Mr. Salve has made a beautiful and an excellent point. My friend Communist Party leader has given also

445

some good point as to why then should not be any Bill like this her< introduced at this stage. As far as mj position is concerned. .9 ha\' t< go through both the things...

SHRI K. MOHANAN: Very difficult for

SHRI R. MOHANARANGAM: No. there is no difficulty for politicians that we know. We can solve these difficulties, when we have entered into politics. We face all sorts of difficulties and we are in a position to solve them according to our whims and fancies.

This Essential Services Bill is introduced now. Before dealing with various aspects of it, I would like to ask a few question. What exactly is the relationship between the management and workers? I am not only a politician; I hope Mr. Chatterjee knows that I am also a trade-unionist. I am a trade union leader of two important very organisations at Madras where I was responsible for conducting a strike which lasted nearly 2 to 3 weeks where I have gained so many things for the betterment for 400 employees. And again I was responsible for conducting another strike in another concern where that gentleman, without intimating me, closed his organisation.

. So, two different versions were there. But as far as these thinks are concerned, after seeing especially the

B&C Mills at Madras, and aeronautics organisation at Bangalore, and that too, after seeing the after-effects of the strike, I came to the conclusion that supporting this Bill is essential at this stage. It is not my intention to just bring all the employees of dfferent organisations, whether it is public undertaking or private organisation, under this Bill. But considering the unemployment problem, considering economic Sevelopment of the country, the economic backwardness of the country,

unless and untill give way for mana gement,. considering the problems, thai management is correct in its attitude, we cannot develop our countri like other developed countries and other European countries. That is the main reason why I support this Bill I have seen so many institutions in my State especialy after the strike when a company was closed for more than 2-1/2 years, and I have seen how families suffered, how more than a lakh of people suffered for more Hian a year, in one B&C Mills. And my personal opinion is that trade unions are responsible for creating all these complications unless and unti one trade union served a particular organisation. Even our political manifesto in my political party mentioned it clearly that there should be only one union because if you have so many political unions, because of the political influences that they have even other unions and organisations do not come forward to join them.

Therefore, with regard to the first item of the Bill, I wholeheartedly support, considering that management will be a perfect one and considering that all the facilities will be extended to the employees of public undertakings and organisations. With regard to uranium industry to be included as essential service, we have got only Jaduguda mines of Uranium Corporation of India Ltd. They only one for nuclear power project of the country. If it is closed, if it is not worked, if it is not worked to its capacity, we would not be in .a position to get the fuel for nuclear power production. Therefore, this should be included in this; this should be declared an essential service. Considering all these factors, support the Bill

थी धलेश्वर मीणा (राजस्थान) : माननीय उपसभाध्यक्ष जी, में इस अमेंसियान सर्विश्वेज भेंटेनेन्स (अमेंडमेंट) बिल, 1985 का समर्थन करने के लिए खड़ा हन्ना हुं। मैंने श्रपने पूर्वयक्ता विद्वान साथियों को मुना। मैं इस नतीजे पर पहुंचा हुं

# थि। धूलेश्वर मीणा

कि इस प्रकार के बिल का विरोधी पार्टी विरोध करते हैं खास करके धभी मोहनरंगम जी इसको सपोर्ट किया ग्रीर इसी प्रकार से तहेदिल से धगर उन्हें पूछा जाए, तो इस बिल का सभी लोग समर्थन करने के तैयार है। इस एक्ट में खास करके कुछ ही प्**वाइंटस** को लेकर खास करके कार-खाने, फैक्ट्रीज में वर्क करने वाले वर्कर्ज को और लेबर की बात को लेकर उत्तके ऊपर यह जिबेट चलती है, उस पर बहुस होती है, उस पर ज्यादा ध्यान--लेकिन इस बिल को जब 1981 में पास किया था, उस समन इसमें बहुत सारी चीजों का मिश्रण था। सब से पहले जैसे पोस्टल सक्सिज हए, टेलीग्राम और टेलीफोन्स श्रीर इस प्रकार के इससे संबंधित अन्य कई एक बातों का इसमें सम्मिश्रण था।

## [उपसनाध्यक्षा (श्रीमती कनक मुखर्जी) पीठामीन हुई|

railway service, transport service, carriage of passengers aerodreme, aircraft repairs, maintenance of major ports, loading and unloading, defence service, water supply, hospitals, dispensaries, panking service, supply and distribution of coal, steel and fertilisers, any other service in oilfield, fertilisers and petroleum, security, elections to Parliament and Legislatures of the State.

इत प्रकार की अई बातों को लेकर यह बिल एक एक्ट के रूप में आया। अब इमारे विरोधी भाई इस बात का विरोध करते हैं कि इस बिल को जैसा कि अभी घोष साहब बोल रहे थे, यह ब्लैक एक्ट है, कालां कानून है। काला कानून किसके लिए? बाला कानून उस रूप में उसे मान सबसे हैं जब कि किसी की जिन्दगी के ऊपर किसी के व्यवसाय के ऊपर कुठाराधान हो, इस प्रकार का नुकसान पहुँचाने वाला कानून हो, तो उस अवार का कानून बहु सकते हैं। लेकिन इस प्रकार के कानून सह सकते हैं। लेकिन इस प्रकार के कानून सकता है। इस प्रकार के कानून सकता है।

जब यह कानून बना था, उससे पहते इस देश में क्या क्या गड़बड़ियां नहीं हुई? कहां कहां कहां हदतालें नहीं हुई? आप देश लिजिए, रेल में हड़तालें चल रही हैं, बैंकों में हड़तालें चल रही हैं पोस्ट एन्ड टेली प्राफ में हुइतालें चल रही हैं भीर जितनी भी असेंसियल सर्विसेंग थीं, सब में हड़तालें चलने लगीं और यही कारण था. यही एक बात बी जो सरकार के ध्यान में प्राई और सरकार को मजबूर हो हर यह कदम उठाना पड़ा और उसके बाद में आप देखिये कितना देश की अर्थ-व्यवस्था में सुवार आया, कितना देश की कांप्रदेखानून सब ठी ह हंग से चलने लगे। इसी लिए इस कानून को लाना पड़ा।

ग्राज ग्राप देखिये, फैक्ट्रीज में काम करने वाली लेबर का सवाल है, आये दिन हड़ताल करते हैं और हड़ताल कीन करता है ? काला कानुन जो ग्राप कहते हैं, वह है किसके लिये ? काला कानून ग्राप कह सकते हैं. आप और हम जैसे और खास करके जो लेबर लीडर अपन आपको मनिते है, जो लेबर के नेता अपने आपको कहते है, उन लोगों के लिये काला कानून है क्योंकि एक तरफ यह नेता उन मजदूरों की जाकर बहकाते हैं कि तुम्हारे लिये मेनेजमेंट उलटा-मोधा पोशीदा काम करता है और इधर ग्राकर मेनेजमेंट से वात करते हैं कि ग्रमक-श्रम्क वर्कर्स काम नहीं करते हैं या ठीक इंग से काम नहीं करते हैं। इस प्रकार की वार्ते लेकर तब यहां ग्रागे ग्राते हैं ग्रीर अपना उल्लु सीवा करते हैं, अपने आपकी दोनों के बीच में कड़ी बना कर के नेतागिरी करते रहते हैं। मैं मानता हं उन

3.00 P.M. लोगों के लिये यह जकर काला कानून है, वही देश के अन्दर वाहें लेकर क्लास हो, वाहें मजदूर हों, आर चाहें कोई भी श्रेणी हो, इस आजाद देश में हर कोई काम करने को तैयार है अगर उसे ठीक ढंग से रास्ता दिखाया जाये। तो मैं आपसे निवेदन कहना कि इस प्रकार को वेश के उत्थान के लिय होने वाले कानून के खिलाफ आप लोग मत कहें। उस पक्ष और ट्रेजरी बेंचेंग के मेम्बरों ने भी बार-बार कहा है कि देश के वर्तमान प्रधान मंत्री ही नहीं विलक देश की जो पहले प्रधान मंत्री थीं

उन्होंने भी समय-समय पर विरोधी पार्टियां का समर्थन लिया और ग्रपसे पूछकर काम किया है और जो कुछ भी कायदे-कानून बनाये जाते हैं द्याप लोगों की राय से देश के हित में, देश के विकास के लिये बनाये जाते हैं। आज हमारा देश एक विकासणील देश है । इस देश में इस प्रकार से अगर गडबड़ी करते रहे तो देश की अथ व्यवस्था विल्कूल ही खत्म हो जायेगी। मैडन मैं आपके माध्यम से हाउस का ध्यान उस योर दिलाना चाहता हं कि कुछ एसे कारखानों में हडतालें कराई जाती हैं, लाक ग्राउट कराया जाता है या ले ग्राफ कराया जाता है, इसमें कुछ मैनजमेंट की भी गलती है। ग्राप रिकार्ड उठाकर देख लीजिये कई एक जगह पर कई एक कंपनियों में, मेरे पास दो-तीन कंपनियों के नाम भी लिखे हुये हैं, उदाहरण के लिये मैंसजे डब्ल्यू० जी ० फोर्ज ० एंड कम्पनी, जो डिफेंस प्रोडक्शन का काम करती है, ग्राज उन्होंने 40 करोड़ रुपय का विजली का विल ग्रदा नहीं किया है। उसी प्रकर से मैसर्ज (श्रोमर डायकेम) ग्रीर साराभाई कॅमिकल्स हैं, इन्होंने भी अपने विजली के करोड़ों रुपये के विलों का भुगतान नहीं किया है। ऐसी स्थिति में कारखानों के अन्दर ले आफ कराने का दायित्व किस पर है ? ले आफ ऐसे ही मैनेजमेंट करती है, हड़ताल नेता कराते हैं और लोक ग्राउट मजदूर कभी-कभी कर भी लेते हैं। जहां तक मजदूरों के हितों का सवाल है, सरकार ने कई एक कोर्ट्स बनाये हैं, अपील कोट्स भी बनाये हैं। लेकिन मैं सरकार का ध्यान इस और भ्राक-धित करूंगा कि लेवर की श्रमिकों की भलाई का ख्याल रखते हये उनको और भी कुछ सुविधायें दी जानी चाहिये । ग्राये दिन हड़तालें होती हैं । लेकिन हड़तालें कुछ मांगों को लेकर होती हैं और कुछ मांगों को लेकर छोटी-मोटी बातों को लेकर अगर झगडा खडा कर दिया जाय तो उससे बहुत बड़ा नकसान होता है। इसलिये सरकार का ध्यान इस ग्रोर ग्राकियत करना चाहता हं कि इस प्रकार के छोटे-मोटे कोटस जरूर बनें लेकिन उनको इस प्रकार की लम्बे प्रोसीजर में जाने की दिवकत ग्राये तो ऐसा कोई कान्न ग्राप नहीं वनायें। मेडम, हमारे विरोधी भाई इस कान्न के तहत कहते हैं कि इससे मजदरों के फंडामेंटल 956 RS-15.

राइटस पर भ्राघात होता है । फंडामेंटल राइटस उसी को दिये जाते हैं जिसको पहले काम करने की सुविधा दी जाती है। तो काम करने का ग्रधिकार हम लोगों को है और हमें काम करना है और धगर काम करेंगे तो हमारा अधिकार भी है। लेकिन ग्रगर काम नहीं करेंगे तो देश में उत्पादन ही नहीं बढ़ायेंगे, आये दिन हडताल करते रहें ग्रीर काम पर नहीं ग्रायें, डयदी पर नहीं जाये, तार या डाक समय पर नहीं बंटे, रेल टाईम पर नहीं चले, या हमारे पोटस पर सामान को उतारा नहीं जाये सामान को लोड या अनलोड नहीं किया जाये. इस प्रकार की इसैशियल सर्विसेज जो कि इंसान के लिये, ब्रादमी के लिये निहायत जरूरी चीजें हैं, उनको बरकरार करने के लिये हमें काम करना होगा। इस प्रकार की बातों को ले करके ही इस बिल में पांच साल की अवधि जो बढ़ाने के लिये अमेंडमेंट लाया गया है सरकार के द्वारा, उसका मैं तहेदिल से स्वागत करता हं और आशा करता हं कि हमारे विरोधी भाई भी इसे सहर्ष स्वीकार करेंगे।

DR. SHANTI G. PATEL: Madam, I rise to oppose this particular Bill. I have been trying to follow the socalled arguments that were sought to be advanced to justify the extension of this old Act. I am very sorry to say that I have failed to come across a single valid argument. When it was introduced for the first time in the year 1981. it was argued that there were some dislocations in what are called "essential services" and that is why the Government was compelled to come forth with this type of legislation. It was pointed out even at that time that though dislocations took place, it was not the worker who was responsible but the management was solely responsible for that state of affairs. I am referring to the Bangalore strike, which again has been repeated by two Members from the opposite side. I would like to repeat what I said at that time that

time that the dispute arose mainly because it was the breach of the agreement on the part of Government and

[Dr. Shanti G. Patel]

that is why the workers were compelled to. resort to strike. In Bangalore it was the public sector enterprise. According to the agreement. the wage rise should have been automatic in a certain industry. It was denied and that is why the whole dislocation took place.

Yet the issue is more fundamental than this. Whether we call it a fundamental right or not, it will depend on the person's own views, particularly if one is politically coloured, but the main issue is whether the workers should have a right to strike. I was trying to follow the speech of my learned friend, Mr. Salve, who is busy now convincing the Home Minister as to why he should withdraw the Bill—I do not know what he is talking abo,ut—but anyway what I could not understand was whether he was in favour of the strike or against the strike, because in one breath he said that this right needs to be protected, and in another breath he said, in the public interest this needs to be curbed, or needs to be controlled and even in certain cases completely denied.

SHRI N.K.P. SALVE: I said, the right to strike was surrendered.

DR. SHANTI G. PATEL: I would allow you to interrpute me. I do not mind that.

SHRI CHATURANAN MISHRA: If you so desire, then you sit down and give him the floor.

DR. {JHANTI G. PATEL: Madam. what I was submitting was that this right to strike is something the understanding of which depends on the concept that we have regarding industrial relations system and the concept that we have regarding democratic functioning. Has the right to strike

any place in democratic working or not? That is the fundamental issue which we are required to determine. 1 believe and submit that this is very necessary in a collective bargaining process. It is based ultimately on what is called the conflict oi interests, In an industrial society, conflict of interests between the employer and the employee whether the employer is public sector or private sector is a different matter—is there; there can be genuine honest differences of opinion on the demands that are under discussion. The workers may legitimately, rightly, honestly feel that they should resort to a strike. In these circumstances why should this right be denied to them? This something which has been as I said when my friend was speaking, said by JLO. It is not just me alone. The ILO has representatives of three parties and one of the parties is the Government. This very Government is a party to what has been adopted the form of conventions or in this particular forum. recommendations There is a Special Committee which goes into the various conventions, particularly about implementation. They have said in clear-cut terms—I have quoted it; not want to take the time of the House again to quote it--that this is a fundamental right. No collective bargaining process can take place, the workers cannot safeguard their occupational interests unless this right i<sub>s</sub> given otherwise they will be just on the side which will be beaten from time to time. So, it is very necessary to give this.

It appears from the speeches that, I was hearing, that workers have some pleasure or fun in resorting to strike. Let me disabuse their minds and tell them that this is something which brings privation and hardship to the worker. But still, if he resorts to it, he resorts to it because he has no other alternative left but t<sub>0</sub> res-sort t<sub>0</sub> this particular method to get his grievances mitigated.

I woula also like to refer to another aspect as to why you should not go in for this decision. Are there not sufficient provisions to prohibit strikes if ever they take place in the public utility services or, what is called, essential services? For this there is the Industrial Disputes Act. Therein there is a provision that before the workers resort to a strike there has to be a notice and a certain period has been prescribed. Even after that the workers cannot resort to strike because the matter is sought to be referred to an Industrial court. Prior to that ana thereafter anv strike will be illegal. But there is a difference between legislation which is sought the to be extended and the legislation which exists even now—and which existed prior to the enactment of this particular law-and which says that in case of denial ot particular right to strike, there will be an alternative forum which will be open to you where you can go and set your grievances redressed. Here it does not exist. Here the dismissal. forum is imprisonment even up to one year-eyen so-called inciting or appealing to workers to resort to strike. This is not a labour or welfare legislation. I may respectfully submit that this is a criminal legislation, where workers are sought to be treated as criminals and not as—as party in power says day in and day outworkers who will be participating in management. They are talking of workers' participation in management but here they are not participants in the running of an industry they are sought to be treated here as criminals. That is what we object to. An ordinary police officer, merely on suspicion mind you, on mere suspicion—can arrest a worker without a warrant. These are the powers given under this Act. That is why we are opposed to it.

One can have two views on whether workers should resort to strike. I am not one of those who would like to resort to strike day in and day out.

I believe, as Gandhiji had said, that strike is the last weapon in the armoury of the workers. It has to be resorted to with all sense oi responsibly. But, that doesn't mean that the right to strike should be taken away because a strike must b<sub>a</sub> resorted to in certain circumstances which may noL be proper, i thinn the is to educate the workers, to make thern understand what is good and what is baa-to create that particular atmosphere. I would again appeal to friends who talk in terms of Nehru culture to think more. What was Nehru culture? Nehru culture was not to. go with danda imprisonment. He called people, had a dialogue with them and came to understanding. I would remind them that he was the person who, as the Minister, invited labour leaders and said, let us have a moratorium on strikes. It is possible. If you trust the workers, the workers will respond hut, if you just consider them as criminals. I am sorry, there cannot be the expected response from these people. So, I would say, there are sufficient provisions in the Industrial Disputes Act to prohibit strikes-if the Government is interested in doing it.

Madam Vice-Chairman, here I would like to submit that the word 'essential" is a misnomer. Anything is essential under this Act. If the Government should censider it expedient in the "public interest" to call it essential, it just becomes essential, Madam, I can submit, a sugar factory can become essential because there are various provisions in the law which say that on a matter in which Parliament has power to pass a law, any service—in a number of industries mentioned under, what is called, the Industries (Regulation and Development) Act—can be declared essential. Then what is left out? May I know from the Home Minister what is left out? Anything can be considered as essential. Then, as the saving goes, "Give a dog bad name and hang it." That is the way they want to do it.

[Dr. Shanti G. Patel]

The Labour Ministry has always been opposed to this—4 can say this fear of contradictionwithout any right from the beginning. Let their files be made open and brought for inspection. As far as the passing of this law is concerned, when it was brought in 1981, the Labour Ministry supposed was to it—and it was a Ministry headed by persons belonging to the same party. The only purpose is to create an atmosphere of fear and terror in the country, and to browbeat the workers. But the workers are not going to be browbeaten in this particular manner. This law is also unfair and inequitable.

They have said: "All right, for lay offs and lock-outs we do apply law." particular As the Times of India survey of 1984 clearly shows, more mandays are being lost due to lock-outs and less due to strike. The percentages are going up as far as lock-outs are concerned. I know, they say, they are not essential. But if they want to declare them essential. It is them to declare possible for essential. Let us see; Are closures pro hibited? Is a person who closes his undertaking to be imprisoned for a year? No. Under this particular law he is free to do as he likes to do. Not only that, but there are employers who do not pay their provident fund contri butions. These are infringements which need to be dealt with severely. There 'employers who do pay the minimum wages. There are employers who employ contract labour. Instead of removing these maladies from the society, the antisocial habits of the people, they are trying to penalise the workers. That is how (hey want to keep the wheels of production moving.

This J 3 not the way. I do not think you can achieve the purpose by doing this, yo 1 can make a worker remain present in the factory, but you cannot make him produce what he must

and what he can. That can only be done if you trust the worker and create an atmoshpere, a congenial atmosphere for this particular purpose.

Lastly, while concluding, I would again refer to the right  $t_0$  strike. As I said earlier, the right to strike is a thing which was not only conceded by the ILO Committee but also by our own Commission, National Commission on Labour, the Gajendra-gadkar Commission. This was the only Commission of this type appointed in the post-independence era. They also in so many words have conceded this particular right of workers to strike. I would not like to quote. I have referred to it in the past. I would say that this is something which has been considered and conceded by a very important body, an expert in this particular way.

I would, therefore, still plead even at this late stage. Let us have a reasonable way, a democratic way, of handling the. industrial relations and not behave in a criminal way. Otherwise, what is sought to be achieved is lost, and we may not be able to achieve our goal.

I have done.

श्री सुखदेव प्रसाद (उत्तर प्रदेश) : मैडम डिप्टी चेयरमैन, मैंने अपने साथियों के विचार सने । हमारे होम मिनिस्टर साहव जी एसेंशियल सर्विसेज (ग्रमेंडमेंट) बिल लाए हैं मैं उसका तहे दिल से समर्थन करता हं। हडताल का अधिकार मानव अधिकार माना गया है, लेकिन जैसा कि हमारे बहुत से साथी कह रहे हैं यह उनका जन्मसिद्ध ग्रधिकार है, मैं इस से कतई सहमत नहीं हं। हडताल के बारे में एक दावा मैं सही मानता हूं कि जहां पर मिल के मालिक या सरकार मजदूरों की मांगों को नहीं मानते, उनकी जायज मांगों को नहीं मानते, वहां यदि वे हडताल करते हैं तो बात ठीक है, लेकिन मैंने यह देखा है कि भ्राज हमारे यहां इतनी यनियने

बन चुकी हैं चाहे वह ग्राई०एन०टी०य० सी० हो, ए०आई०टी०यू०सी० हो, हिन्द मजदूर समा हो या कोई ग्रौर हो, ये सब एक दूसरे की राइवेलरी में एक दूसरे से बढ़ कर मांगें रखती हैं श्रीर मागें रख कर हड़ताल कराती हैं। इसका भ्रौचित्य मैं नहीं समझ पाता । इसी तरीके से मल्क के अंदर तमाम प्रोडक्शन डिसटर्ब होता है।

मैं और बातों की ब्रोर न जाकर एक चीज की ग्रोर ग्रापका ध्यान दिलाना. चाहता हं। जब हिन्द्स्तान ग्रौर चीन की बात चल रही थी, हमारी रेलवे की सर्विसेज, एसेंसियल सर्विसेज थीं। लेकिन क्या ग्राप सोच सकते हैं कि उस समय भी उसमें हड़ताल कराने की बात सोची जा सकती थी। लेकिन हमारे इन विरोधी पार्टियों के नेताओं ने मिलकर रेलवे में उस समय भी हड़ताल करा दी जब कि हमारे यौद्धा मोर्चे पर कृद रहे थे ग्रीर ये हड़ताल करवा रहे थे। उस समय गोबिन्द वल्लभ पन्त जी होम मिनिस्टर थे। फिर भी ये कहते हैं कि हड़ताल करना हमारा जन्मसिद्ध अधिकार है। ग्रापको दूसरा इंस्टांस मैं देना चाहता हूं। ग्रभी वम्बई में कपड़ा मिलों की हड़ताल हुई मजदूरों के अधिकारों को लेकर एक लंबी हडताल मिलों में कराई गई जो कई महीनों तक चली ग्रीर मिलें बन्द रहीं। क्या यह मुल्क के साथ विश्वासघात नहीं था ? वहां पर मजदूरों ने तोडफोड की ग्रौर कोई चारा नहीं रहा *तो* मिल वालों ने लाक ग्राउट कर दिया। लेकिन इस तरह की चीजें मल्क के लिए हैल्दी सिस्टम नहीं हैं। मैं ऐसा मानता हूं कि ग्राप हड़ताल करायें, लेकिन मुल्क को भी देखें, काम को भी देखें, मुल्क की बहब्दी को भी देखें। श्राज जिन जिन चीजों को लेकर आप छोटी युनियेन बनाते हैं, कहीं पर जाकर सेंट्रल सर्विसेज में भी, सप्लाई में भी हड़ताल करा देते हैं, बिजली की सप्लाई में हड़ताल करा देते हैं, कहीं दूसरी चीजों की हड़ताल करा देते हैं और लोगों का तमाम कारोबार ठप्प हो जाता है, तो क्या यह ठीक है मुल्क के लिए? हडताल का ग्रीचित्य तो ठीक है, लेकिन श्राप जो हमारी ऐसे ऐसेशियल सर्विसेज में हडताल करा देते हैं तो पूरा मुल्क

उससे ऐफेक्ट होता है जिसका नतीजा यह होता है कि देश की इकानामी एक तरह से बरबाद हो जाती है।

मैं इन शब्दों के साथ इस बिल का समर्थन करता हूं ग्रीर मैं समझता हूं कि यह जो बिल भाया है 5 साल के लिए, इसका ग्रीचित्य है ग्रीर इसका हम सब को समर्थन मिलकर करना चाहिए।

श्री शंकर सिंह वाघेला (गुजरात): मैडम वाईस चेयरमेन, मैं इस बिल का विरोध करने के लिए खड़ा हुआ हूं। भ्रच्छा होता भ्राप ऐसे विल को पास न करते। चार साल पहले जो हम्रा, चार साल के बाद फिर 5 साल के लिए ग्राप फिर ऐसा बिल पास कर मजदूरों को गुलाम बना रहे हैं। श्रापने कभी चार साल का जायजा लिया ? 1981 में जो परि-स्थिति थी, उस समय जो ऐक्ट लाए, इसके बाद 1985 में फिर से उसकी श्रवधि बढ़ा रहे हैं, फिर ग्राप 5 साल के लिए उसको रखने जा रहे हैं। तो फिर पिछले 4 साल में क्या हुआ ? 1981 के पहले जो प्रोडक्शन था, जो स्ट्राइक्स थी, जो लाक-ग्राउटस थे, जितने श्रम दिनों का नुकसान होता था, इसकी तुलना में 1981-85 के ग्रांकड़े देखें, हमारे मिल श्री दीपेन घोष ने भ्रापको भ्रांकड़े दिए, उनमें भ्रगर श्राप देखते तो श्रापके कानून की वजह से म्रापका प्रोडक्शन बढ़ा है, 1981 से पहले प्रोडक्शन कम था, इस बिल से बढ़ा है, तो मैं इस बात से सहमत नहीं हूं। भ्राप देश की इकानामिक समीक्षा पेश करते हैं तो कहते हैं कि देश में ग्राधिक सुदृढ़ता बढ़ती जा रही है, प्रोडक्शन बढ़ता है। किसकी वजह से प्रोडक्शन बढ़ता है ? कौन काम करने के लिए जाता है। इसके लिए खुन पसीना कौन बहाता है। आप कहते हैं प्रोडक्शन बढ़ता है तो फिर ऐसी परिस्थित कहां पैदा हुई है कि फिर भी ग्रापने यह बिल लाकर मजदूरों को, कर्मचारियों को गुलाम बनाना पड़ रहा है। इस बिल को पास करके आपको प्रोडक्शन को रोकना है क्या? चार साल में 1981-85 के बीच माननीय गृह मंत्री जी ग्राप तो महाराष्ट्र के हैं, क्या हम्रा महाराष्ट्र में ? कितने मजदूर बेकारी

# श्री शंकर सिंह बाघेला]

में मारे गए, कितने मजदूर वहां की टेक्सटाइल मिलों में बेकार रहे ? कितने मजदर और कितनी बहनों ने बेकार की, कितनों ने अपने शरीर बेचकर हर रोज का खाना पुरा किया? ग्रापने हल निकाला तो वह भी पोलिटिकल । इसमें इलेक्शन ग्रोरियेंटेंड पालिसी थी, कोई मजदूरों के हितों को सामने रखकर भ्रापने हल नहीं निकाला

माननीय गृह मंत्री जी ग्रापने थ्री-डी फिल्म देखी होगी इसमें पिस्टल, रिवालवर दर्शक के सामने उसके सीने पर श्राता है एँसा लगता है । लेकिन पहली दफा अगर सीने पर ब्राती है तो दर्शक डर जाता है, झिझकता है। जब बार-बार ऐसी चीज ब्राती है तो वह उसकी बादत हो जाती है। वह यह समझता है कि धी-डी फिल्म कुछ नहीं है जिस समय इसकी आवश्यकता होती है उस वक्त अगर इसको पुरा नहीं किया जाता तो बाद में इसका कोई फायदा नहीं । ग्रब इतनी देर के बद इसको फिर पांच साल के लिये बढ़ाते हैं यह शर्म की बत है। कितने ले-ग्र उट हो गये हैं, कितने हम री हड़त ल हो गई हैं ? मैनेजमेंट ग्रपनी फैक्टरी को, ग्रपनी मिल को बीमार घोषित कर देते है। मैंने कभी नहीं सुना कि कोई भी मिल मालिक खुद बीमार हुआ हो। कभी मैंने नहीं सुना कोई मिल मालिक इकोनोमि-कली साफ हो गया हो। उसने मजदूरों का ासा रोक., प्रोविडेंट फंड नहीं दिया **ग्रीर** जो भी पैसा उसके पास था उसको कहीं दूसरी जगह शिपट कर दिया। इस तरह से वह मिल बन्द कर देता है, ले-ग्राउट कर देता है। इस हिसाब से कितनी ही **फैक्ट**रियां देश में बीमार हैं। मेरे ख्याल से 80 हजार से ज्यादा फैक्टरीज ऐती हैं और 80 हजार फीक्टरीज में हमारे सरकारी बैंकों के 3 हजार करोड़ रुपये ब्लाक हो गये हैं। इसके लिए कौन जिम्मे-दार हैं ? कौन निकालेगा उनसे रुपया ? ये मिल-मालिक बीमार नहीं हैं, इन्होंने अपनी मिलों को बीमार कर दिया है और धपने आप सेफ-साइड करके बैठ गये हैं। क्या इनके लिये ग्रापके पास कोई

कानन है ? ये जो लोग काम करते हैंये मारे जाते हैं। ये जो खन पसीना बहा कर काम करते हैं उनके लिये कोई व्यवस्था है ग्रापके पास ? ये मिल-मालिक लाखों रुपये ग्रदा नहीं करते । इलेक्ट्रीसिटी के बिल तो लाखों रुपये का होता है वह भी नहीं देते हैं। क्या उनके लिये ग्रापने कभी कहा है कि इनको पेमेंट न करने पर जैल भेज दिया जाएगा। ग्राप एक ही साइड को देखते हैं।दूसरी साइड को भी देखिए। ग्रापको यह मालुम होना चाहिए कि श्रमिक हड़ताल क्यों करते हैं ? कर्म-चारी हडताल क्यों करते हैं, वे स्टाइक क्यों करते हैं ? क्या वह इसलिए करते हैं कि बहुत दिन हुए हड़ताल नहीं हुई इसलिए हड़ताल कर दी जाए। आज मन कर रहा है हड़ताल करने का इस लिए हडताल कर दो, झंडा उठा लो और नारे लगा दो या युनियन के पास कोई काम-काज नहीं है इसलिए वह हड़ताल कराती है। नहीं, इन सब का कारण यह नहीं है। उनको मिनिसम वेज नहीं मिलता। जो मिनिमम वेज एक्ट है उसका इम्पलीमेंटेशन ठीक से नहीं होता। जो इम्पलीमेंतशन एक्ट का होना चाहिए वह नहीं हो । यह भी उनके दिल में रहता है कि उनकी बहुत सी जरूरतों को नहीं माना जाता। वर्कर्स की ग्रीवांसेज होती हैं उन ग्रीवासेज को दूर करने के लिए जो कार्रवाई होनी चाहिए वह नहीं होती। ग्राप कान्न ला कर उसके ऊपर उल्टे पाबन्दी लगा देते हैं। भ्रापको उनकी जो उचित, न्यायोचित मांगें हैं उनको ग्रापको जरूर मानी माननी चाहिए । भ्रान्दोलन कोई भ्रपराध नहीं है। हर नागरिक का ग्रान्दोलन करने का राइट है, स्टाइक करने का राइट है। जो कर्मचारी की दिक्कतें हैं उनको ग्रापको देखना चाहिए। बढते हए मल्य उनके सामने हैं, बेकारी है, मुद्रास्फीति इतनी बढ़ गई है कि वह जो कमाता है वह सब खर्च हो जाता है, उससे उसके परिवार का पेट भी नहीं भरता। उसकी यह साइड देखनी चाहिए। उसका मन, उसका शरीर ठीक रहे। जब उसका मन ग्रीर शरीर ठीक रहेगा तो वह दिल लगा कर काम करेगा और जब दिल लगाकर काम करेगा तो प्रोडक्शन बढ़ेगा । ग्राज मजदूर के चेहरे पर रौनक नहीं है। उसके बदन पर

पूरे कपड़े नहीं है। ठंड में कम्बल नहीं है श्रोड़ने के लिये। वह इसी चिन्ता में रहता है कि उसके बीबी बच्चे क्या खाते होंगे, उसके बच्चों की फीस कैसे दी जायगी। जब उसकी ऐसी मन स्थिति होगी तो वह कैसे काम करेगा। वह कभी श्रच्छा काम नहीं कर सकता। इन लोगों के बारे में हमें सोचना चाहिए। इनके चेहरे पर कैसे रौनक ग्राए इस पर हमको सोचना होगा। ग्रापको दूसरे विश्वयुद्ध का जमाना याद होगा कि जापान, इजराइल, वेस्ट जमनी वहां लेबसे की क्या हालत रही।

फेक्टरीज में जो लोग काम करते हैं, वे हमारे लोग हैं, हमारे सिटीजन हैं। ग्राज दनिया में जर्मनी, जापान ग्रीर ईजराइल किस तरह से नम्बर, 1, 2 या 3 पर ह्या गये हैं, यह किसी से छिपा हुआ नहीं है। यह प्रधान मंत्री ने या केविनेट ने नहीं किया है। इसके पीछे लेवर है, श्रमिक हैं ग्रोर बन्य कर्मचारी हैं। बाप यह जो एसेशियल सर्विसेज एक्ट लाये हैं इसका मंशा यह नहीं होना चाहिए कि जो हमारी प्रोडक्णन को बढाता है उसकी किसी तरह रुकावट मिले। सभी श्रमिक हमारे देश के नागरिक हैं। वे यह समझें कि यह फेक्टरी मेरी है, मैं इस देश का नागरिक है। मुझे देश के लिए काम करना है। लेकिन ग्राप तो उसको दृश्मन समझते हैं, आपको वह दृश्मन नजर बाता है। ब्राप उसको मित्र की तरह से देखें । ऐसी णिक्षा हमारे देण के नागरिकों को दी जानी चाहिए कि वे सब इस देश के नागरिक हैं। ग्रगर कोई नकसान होता है तो वह देश को नकसान होता है। श्रमिक फॅक्टरियों में जो ब्रोडक्शन करता है उसमें उसको भागीदारी मिलनो चाहिए। उसको यह विश्वास हो, भरोसा हो कि जिस फैंबटरी में वह काम करता वह उसकी ग्रपनी फैक्टरी है । श्रगर श्राप ऐसी नौवत लाएंगे ती स्टाइक होने का कोई सवाल नहीं है। अगर कोई बात होती है तो ग्राप एडमिनिस्टेशन के पास जाते हैं. राज्यों के पास जाते हैं। राज्यों में ब्रापकी सरकारें है। उन्होंने सोचा कि हमारी सरकार है, इसको खार याने बढ़ा दो । इस तरह से मजदूरों के साथ धाप व्यवहार कर रहे हैं। मैं चाहता हं कि ऐसी स्थिति में एक बोर्ड बने, एक एड-वाइजरी कमेटी बने जिसमें सभी संबंधित लाग हों, जिसमें लेबर के प्रतिनिधि हों. होम मिनिस्ट्री के लोग हो, लेवर मिनिस्ट्री के लोग हों, मैनेजमेंट के लोग हों, जो इन सारी बातों पर ध्यान दें। मैं समझता हं कि ग्रापका ध्यान मजदरों के बचाव की तरफ जाएगा। सन् 1981 के पहले जब यह बिल नहीं था तो क्या होता था? सन् 1976 में रेलवे की हड़ताल हुई तो ग्रापन उसको कैसे कटोल किया ? जिन लोगों ने ग्रापका समर्थन किया, सन 1980 और 1985 में जिन गरीबों. मजदूरों ने आपको बोट दिया उनके लिए ही आप यह कानून ला रहे हैं। आपको यह देखना चाहिए जिन लोगों न आपका समयन किया वे ग्रापके विरुद्ध न हो जायें। में समझता हूं कि यह एक ब्लेक बिल है, काला कानून है जिसमें बाम नागरिकों की धाजादी को आपने नजर-यन्दाज किया है। इसलिए में अपनी पार्टी की तरफ से और अपने दोस्तों की तरफ से इस बिल का विरोध करता है।

SHRI THANGABAALU (Tamil Nadu). Madam, I rise to support this Essential Services Maintenance (Amendment) Bill, 1985 because it is very essential today. This Bill seeks to extend the present Act for another five years. Madam Vice-Chairman, at the very outset I would say that our friends from the Opposition side are not at all justified in their violent outbursts against this Bill because they never think of the country. They never think of the society. They think of themselves only. This is the atti tude of the Opposition in this court try today. That is why they have been opposing whatever progressive Bills are being brought in Parliament. If they had cared to find out how many times provisions of this Act had been invoked during these four years, they would have definitely found that at no time the provisions of the Industrial Disputes Act like collective bargaining, conciliation, adjudication and arbitration have been annuled. Hence there is no question, of fundamental rights of the workers' being

forfeited even in public interest. It is imperative for the Government to, have adequate power in its hands so that when the nation's interests are mortgaged -or achieving certain sectoral gains, the Government can act with verve and vigour. During 1984 out of the total 410 cases of strike and 100 lockouts, about 355 strikes ended and S9 lockouts lifted as a result of the prompt preventive action taken by both the State and Central Governments. There was marked improvement in the overall industrial relations situation with the number of mandays lost due to strikes and lockouts declining from 31.64 million in 1983 to 22.89 million in 1984 during the period January-September. Our honourable Prime Minister, Shri Rajiv Gandhi has initiaied effective measures for ensuring that workers participation in the management becomes a vehicle of transforming the attitude of employers and workers for establishing a "cooperative cut ture" which will help in building a strong, selfconfident and self-reliant country with a stable industrial base. Even the carping critics of the Government cannot controvert the fact that the first General Budget of the new Government is acclaimed as a labour welfare budget. Our friends from the opposition said it is only for the mul- tinationals, it is only for the vested interests;. I would say, they may not accept the concept in which the Prime Minister and the Finance Minister brought forward this budget. They certainly understand it but since they are in the Opposition, they do not want to admit their agreement with the concept and they want to oppose it for the sake of opposition. This is their attitude. But this budget has become the beacon light of heralding a new era of industrial peace and stability to the country today. Our Prime Minister in his first Republic Day speech announced national awards for workers. This is the first time that national awards have been introduced for workers. If the Government is not

interested in the welfare ol the workers, he would not have done so. But these factors are not at all taken into consideration by our friends in the Opposition. The Opposition leaders should not see every legislative endeavour of the Government with jaundiced eyes, f would request them to appreciate that the country needs discipline, the country needs more and more effective steps to curb all anomalies so that the country can progress further. It is time that every patriotic Indian should extend wholehearted support lo the Government in its commitment in making India secure a pride of place among the comity of nations. It will not be far from the truth if 1 say that the influence of the Opposition parties particularly centres round the workers in the organised sector only. It is in the interests of the workers in the organised sector that they are not swayed by the shortterm gains, they should not become puppets in the hands of the opportunists trade union leaders in our country today. I am sorry to say that one of the self-styled trade union leader in Maharashtra recently has threatened that he will lead the workers to street fights if their fundamental rights are forfeited by this Bill. I am sorry to see the ignorance of the trade union leaders of this country today. Is there any room or place for any such primitive philosophy in a democratic country like ours? There is no place at all. Where is the question of violating the Fundamental Rights of the workers? As I said in the beginning, the workers' interests are safe and secure in the hands of our beloved Prime Minister, Shri Rajiv Gandhi, than in the hands of the Opposition leaders today. It will be no exaggeration to say that all the benefits the labour laws, labour

welfare laws,, have accrued only to the workers in the organised sector. But I am sorry to state that in the organised sector today in India, the labourers are the worst sufferers and the beneficiaries are the trade union

leaders. These trade union leaders, because o. men- personal interests, are Lieduug tnese conditions. iliey waut-eu anu tney want that this country should not progress. According to the 1981 census, madam, Deputy Chair-muii, the strength of the rural unorganised labour in the country is of urder of zzU.08 minion. Can the Opposition leaders deny the lact that tney are bacKbone of the Indian economy, particularly those people who are in the agricultural sector, the agricultural labourers. the small, medium and the marginal iarmers and the otner workers? The Government has been endeavouring advance the interests of these workers and improve the socio-economic conditions of the unorganised rural workers in the today through a number of country measures which have been taken specifically to increase the income and the working and the living conditions of the rural in the country today. It is evident that the 20-Point Economic Programme, the 1RDP, the NREP and the RLEGP have improved their lot and, according to the available information today, between 1980 and 1984, the percentage of the people who were below the poverty line has been reduced. The percentage of the people who were below the poverty line was 52 per cent in 1981 and during the period 1980-84, it has been reduced and, at the end of 1984, it has been reduced to the maximum extent, that is, today 37 per cent Madam Vice-Chairman, I would like to ask the friends in the Opposition: not this development? Is not this progress? Is it not the achievement of the congress (I) Party? Is it not the achievement of the Congress (I) Party under the leadership of Shrimati Indira Gandhi and subsequently, under the leadership of beloved Shri Rajiv Gandhi? It is an admitted fact that this Government is taking care of the workers and the weaker sections and the poorer sections of the society and you cannot challenge

these facts. You do not want this country's progress and that is why you are instigating the workers. It is

aoi for the betterment of the worker, it is not for the interests of the work ers, but it is only lor your own in terests and your own political ends, ihat you are indulging in this kind ot acts. The workers in the organised sector will be well advised to learn tne work those from their bretnren in unorganised sector today. nation is beholden to the workers in the rural areas for having achieved self-sufficiency in foodgrains. For instance, the farmers in the country, who are in a majority, are also weaker sections. The community in India today is not.so farming rich, is not so better oft'. But that community forms the backbone of the economy today. They are the foodgiving people to the whole nation, to the whole humanity, today. But this section is not at all cared for and they think that the Opposition leaders are not at all raising their voice for them and that they are not for them. The foodgrains production is high in the country today and, today, we have achieved the best production in the world. For instance, in the FCI where foodgrains have started after the hard labour of the small, medium and marginal farmers of this country, if they want to go on strike, what will happen? You must think in terms of those things. That is why the Essential Services Act And it requires not only five is essential. more years; it requires 50 years and even more, because if this is not done so in this country today, "every disorder is the order of the day" and our Opposition friends are bent upon creating chaos so that they can fish out something through this condition. But the mass of the country, the Indian people are behind the Congress party, because Congress party is the only party which enables them to be in the society as free living people. That is why our friends in the Opposition never wanted this party or our progressive policies to come in their way.

Madam, I want to quote one instance. Many of our friends would have visited Japan, which was destroyed during the Second World [Shri Thangbaalu]

War. It is well known all over the world. Now, in that country there are also workers. They are striving hard for the betterment of the society and they just never bother to strike. But their rights are never ignored. If they want any more benefits, they do get the benefits by negotiations. After the working hours they put black flags or black slips on their shirts, and after the working hours they go cut of the factory and sit there to demand their legitimate claims. But in India, when Mr. Salve was speak ing, the Communist friends said, the Socialist countries has different a culture from the other societies. also visited those countries. We have seen and we have discussed And their culture is different them. from your culture. And I accuse you friends but I tell openly—that your culture is on destructive basis, their culture is constructive basis. It on will never attract the masses of this country. That is why vou are now making all the hullagullah. (Interruption) Our culture is accepted by the people of India. That is why we are here. It is due to the Prime Minister and his image that we are here, and in the ruling party you are there in opposition. You~will not be able to come to this side as long as our Prime Minister is there and the Congress Party in this country is there.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): You have already taken 15 minutes.

SHRI THANGA.BAALU: They are interrupting. I have to answer them. You tell that side.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Please do not infterrupt him. Let him finish.

SHRI THANGABAALU: I do not wish to take more time. But because of their interruption it is my right to assert my party's views.

Now, Madam, our hon. Home Minister has categorically and amply said that this legislation requires the full support of the House to meet the emergencies. In fact, it is in the interests of the workers, in the interest of the people at large, in the interest of the common masses of this country and in the interest of Ihe weaker sections of the society. Therefore, Madam, we want to take the cooperation of all the Members, not only from this side but that side also, although they are not willing to support. But it is the botinden duty of the Indian parliamentarians and the citizens of this country to support this Bill. Our Prime Minister has given a call to the people and the poor masses of this country that the Congress stands for poor and work for it. The hope of the Nation. Shri Rajiy Gandhi, has to take these kinds of steps to check the people who do not want this country to move forward. That is why, we welcome this Essential Services Maintenance (Amendment) Bill, 1985, and also the proposed Resolution. I welcome once again. Thank you, madam.

श्री चत्रानन मिश्र: महोदया, यह विल इतना लज्जाजनक है कि इसका समर्थन करना बहत ही ग्रसंभव सी बात है। मैं ऐसा क्यों कहता हं ? हममें से जो पूर्व वक्ता अभी बोले हैं, उन्होंने कहा कि विरोध पक्ष के लोग भारत में ग्रराजकत पैदा करना चाहते हैं। ग्रगर विरोध पक्ष में ग्रराजकता पैदा करने की ताकत होती तो ग्राप बहुत ही गंभीरता से हमारी बातों को सुनते ? पंजाब में कुछ लोगों ने धराजकता पैदा की, जिसने हमारे प्र**धा**न मंत्री की हत्या की थी उनको सरोपा पहनाया. तो ग्रापने उनसे जा करके बातें की। लेकिन हम गरीब मजदर हैं, कमजोर हैं. इसलिए हम से बात नहीं की ग्रीर यह कानन ले ग्राये। ग्रापने ग्रासाम में उन लोगों से बात की जिन्होंन कि ग्रराजकता पैदा की। मैं आपसे सहमत हं कि बात आपको करनी चाहिए थी ग्रीर ग्रापने ग्रच्छा किया। लेकिन भारत के श्रमिक नेताओं के साथ और दल के साथ भी बैठ करके बात करते नई श्रम नीति के

बारे में। लेकिन आपने ऐसा नहीं किया, क्योंकि हम में वह क्षमता नहीं है। अगर वह क्षमता रहे तो कल ग्राप झक कर बात करेंगे। मैं जानता ह इस बात को। इसलिए ग्राप यहां चार्ज नहीं लगाएं। ग्रापने यह साबित कर दिया है कि ग्राप ग्रराजकता पँदा करने वाले से ज्यादा बात करते हैं। इसका परिणाम यह हम्रा। ग्रब क्यों हम इसको लज्जाजनक कहते हैं ? ग्राप दुनिया के सभ्य देशों की बात करते हैं। में कहेगा कि किसी भी सभ्य देश जिसको आप कहते हो, छोडिए कम्य-निस्ट देशों को, वे आपको नापसंद हो . . (व्यवधान)

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Please adress the Chair and not the other side.

SHRI CHATURANAN MISHRA: I am addressing the Chair.

में शापसे कहना चाहंगा महोदया. कि श्रम संबंध पर विचार श्रम मंत्रालय की करना चाहिए। इस देश में क्या एमजेंसी है कि गृह मंत्री जी यह बिल ले करके आये हैं ? श्रम मंत्री जी लायें ग्रीर गृह मंत्रालय का रिकार्ड इतना खराब है कि हमारे प्रधान मंत्री जी मारे गए हैं, आपके दल के एम०पी० मारे गए हैं, अभी संत लोंगोबाल को मारा गया है, अगर इन सब कामों को देखने की आपमें फुर्रत नहीं थी तो मजदूरों को ही जेल में भेजने का कानून क्या बनाना चाहिए? यह ग्रन्यन्त ही दुखद बात है, अगर हमारा गृह मवालय ऐसा सोचता है ? ग्रव इस बिल में क्या है, सुनिए :

Section 10 of the Act says that "notwithstanding anything contained in the Code of Criminal Procedure, 1973. any police officer may arrest without warrant any person who is reasonably suspected of having committed any offence under the Act." According to Section 11, "all offences under this Act shall be tried in a summary way".

ग्रच्छा हम चोरी, डकैती ग्रीर रेप करने वालों से भी बरे हैं ? उनके लिए कोर्ट से सम्मन होगा और हमको समरी ट्रायल

कर दीजिए, क्या यही ग्रापके लिए छचित है ? आपके दल में भी तो मजदूर आग्दो-लन करने वाले लोग है। क्या यष्ट उद्यात है कि इन कैमरा समरी ट्रायल करवा दोजिए, बिना बारंट हमको यह कर दीजिए ब्रोर फिर कहते हैं कि प्रजातंत्र का हम दम भरते हैं। यही प्रजातंत्र की बात है क्या ? इस एक्ट के तहत भी दिया गया है, ग्रापन सी०ग्रार०पी०सी० को खत्म कर दिया है । सी०मार०पी०पी० नहीं रहेगा । धापक सामन एक कानन था इण्डस्टियल डिस्प्यट का, उसमें भी हड़ताल पर बदिश है, ग्रसेन्शियल सर्विसेज को जारी रखने का उसमें प्रावधान है, उस एक्ट को भी ग्रापन खत्म एकर दिया। इस कानन के जरिए आपने कहा है:--

"Provisions of this Act or of any order issued thereunder shall have effect notwithstanding anything inconsistent with anything contained in the.Industrial Disputes Act, 1947 or any other law for the time being in force."

अपने ही बानए कानुनों पर अनुपको भरोसा नहीं है क्या ? तो फिर ऐसा कानुन ग्राप बनाते ही वयों ? तमाम कानुनों को रह इ.र दिया। फिर आप बया कहते हैं कि यह जो ग्रोबर-टाइम है, इसके लिए भी अगर वह कहेंगे कि हम ओवर-टाइम नहीं कर सकेंगे, तो यह हडताल होगी, पुलिस पकड़ ले जाएगी, ऐसा होना चाहिए था? एक तरफ ग्राप यहां पांच दिन हफ्ते में काम करा रहे हैं और दूसरी तरफ ओवर-टाइम के लिए मना करने पर ऐसा ग्राप नहीं करते दे रहे हैं। इसके ग्रलावा इसमें है:

"Any conduct which is likely to result in the cessation of work."

सारा भारत ग्राज उप हा रहा है. सारा पंजाब ठप्प हो रहा है, सारा ग्रसम ठण हो रहा है, सारा गजरात ठण हो रहा है, उसक लिए कोई कानून नहीं बना, उनके लिए आपको सख्ती नहीं मिली और गरीवों को सतान के लिए ग्राप यह कानन ले ग्राए। इसलिए मैं कहना चाहता हं कि यह कानून अत्यन्त ही लज्जाजनक श्रि चत्रानन मिश्र

है। दनियां के किसी भी सभय देश में इस एटीट्युड का कानून नहीं है। इसको ग्रापको समाप्त कर देना चाहिए था ग्रीर मजदूर प्रतिनिधियों से बात करके एक नई अप-नीति बनानी चाहिए थी, जो लाग हो सकतो, जिसको लागु किया जाना चाहिए था।

में दूसरी बात आपसे कहना चाहुंगा, वह यह है कि इस कानून के मातहत प्रावधान ही नहीं है, जैसी कुछ शासक दल के लोगों ने चर्चा की है कि हम मालिक पक्ष के लिए कड़ाई करते हैं। लेकिन इसमें क्लोजर के कानून का कोई प्रावधान ग्रापने नहीं रखा है। इसलिए हम कहते हैं कि आप पंजीपतियों के पक्षधर हैं, उलकी दलाली के लिए यह कानन लाया जा रहा है। ब्राज भारत की 85000 इकाइयां क्लोजर में चली गई हैं। लेकिन उसके लिए कोई कानून नहीं लाया गया, एक भी कानन नहीं बना और अब हमको ब्राप कहते हैं कि ब्रसेन्सियल सर्विसेज सप्लाई यह रोक देंगे और पंजीपतियों ने जब 85,000 इकाइयां बंद कर दी हैं, उनके लिए एक कानुन नहीं । मजदूर रोजी-रोटी का सवाल उठा रहे हैं, तो उनके लिए कानून है, बिशा वारण्ट पकड़ लेंगे, समरी-टायल कर देंगे, जेल में बंद कर देंगे। अब वस्त-स्थिति क्या है ? वस्तुस्थिति यह है कि चीजों की कीमतें बढ़ रही हैं और इसके लिए शारे देश में काले-धन का निर्माण बड़े पैमाने पर हुआ है। क्या इसका निर्माण हम लोगों ने किया है नहीं, इसका निर्माण ग्रापके जो मित्र लोग हैं, उन्होंने किया है और उनके लिए कोई कानन नहीं है। हम गरीबों को सताने के लिए ग्रापके पास कानून है। हम उनसे लड़कर, हड़ताल करके उनके कालेधन से अपना जायज हिस्सा ले ग्राते हैं, वाजिब तरीके से ले धाते हैं, जो कि समाज के सामने रहता है, उसको रोकने के लिए कानून है ग्रीर जो चराकर के ले जाते हैं, उनके लिए कोई कानून नहीं है।

महोत्या, मैं कहंगा कि यह कानन ग्रापका पलने वाला नहीं है। ग्राप बनाकर

देख लीजिए। श्रापने जितने कानन बनाए, बह चलते नहीं है, उसी तरह से यह भी चल नहीं पाएगा। अगर कानून बनाने की बात है, तो प्राइस-राइज रोकने के लिए बनाइए। देश में एक अच्छा वाता-वरण तैयार कीजिए, जिससे देश को प्रगति की भ्रोर हम लोग ला सकें। शासक दल के लोगों ने कहा कि इस कानून के जरिए हम लोग चाहते हैं कि देश में शांति बनाए रखें। मजदूर भी यही चाहता है कि देश में शान्ति बनाए रखें। मालिक पक्ष चाहता है, वह सामने है, 85,000 यनिट बंद करके रखीं और उनके धन में कोई कमी नहीं आती। इसलिए आपका यह कानून जो है, मालिकों के पक्ष के लिए है और इसलिए ही ग्राप इसको ला रहे हैं ।

महोदया, हमारे गृहमंत्री ने उचित ही कहा है, आंकड़ा नहीं दिया, लेकिन उचित ही कहा है कि अभी हड़ताल की स्थिति नहीं है, ग्रभी क्लोजर की स्थिति है, ग्रभी लाक-ग्राउट की स्थिति है। लेकिन आप कानून बना रहे हैं, हड़ताल को रोकने के लिए। अभी जो स्थिति है, उसके लिए पहले आप कानून बनाइए ग्रापने स्वीकार किया है कि ग्रनुकूल स्थिति पैदा हुई है, तो क्यों देश को वर्बाद करना चाहते हैं। आप कहते हैं कि इसका कोई इस्तेमाल नहीं किया। अगर आपकी गर्दन पर नंगी तलवार लटका कर रखी जाए तो क्या ग्राप सही ढ़ंग से बात कर सकेंगे? फिर ग्राप यह नंगी तलवार बनाकर क्यों हमारी गर्दन पर रख रहे हैं ? ग्रगर ग्राप इस्तेमाल नहीं कर सकें हैं, तो अच्छी बात है। भ्राप भ्रनकुल वातावरण पैदा कीजिए, मजदूर भ्रापके साथ सहयोग करने को तैयार हैं।

चंकि आंकड़े बहुत से आए हैं, इस लिए मैं उसकी ग्रोर नहीं जाना चाहंगा ग्रमी तालाबन्दी की बात उठी। मैं कहं, ग्रमी भी फरीदाबाद में एक मल्टीनेशनल कम्पनी है, बाटा 4.00 p.m. कम्पनी है, जहां पर स्राज महीनों से तालाबन्दी है। सरकार के पास यह कानुन है। क्या वहां लाग् नहीं होता। मैं अनेक उदाहरण दे सकता हं। अभी आपने युरेनियम के लिए नोटी

|#

फिकेशन किया है। विहार के छोटा नाग-पूर में यरेनियम माइन्स हैं। करौनी के पास युरेनियम पकड़ा गया वह नेपाल जा रहा था। उसको रोकने के लिए ग्रापका कानून नहीं है, लेकिन यह नोटीफिकेशन ले आया गया है। आप स्मगलिंग को पकड़िए जिससे देश वर्वाद हो रहा है। यह ब्राज मुख्य बात है। मजदूर से झगड़ा करना मुख्य बात नहीं है। आइ-सोलेटेड गलती तो मजदूर नेता भी कर सकते हैं, हम भी कर सकते हैं, लेकिन वह बगावत नहीं होती, वह हत्या या मर्डर नहीं होता। वह तो अपनी रोटी रोटी के लिए लड़ता है, उसकी मदद के लिए आपको कानन बनाना चाहिए। आप इंडस्ट्रीज को बढ़ाने के लिए मार्केट फोर्सेज पर छोड़ हेंगे, बाजार भाव पर उनको छोड़ देंने तो हम पर ग्राप क्यों बंदिश लगाते हैं ? हम इंडस्ट्री से मुकावला करके अपने उचित अधिकार उन से छीन लेंगे। ग्राप हमारी मदद मत कीजिए, लेकिन उनकी यह लज्जाजनक मदद भी मत की-जिए । यही मैं ग्रापसे ग्रपील करूंगा । यह कानन बना कर ग्राप उनकी लज्जाजनक ढंग से मदद कर रहे हैं और मैं यह कहंगा कि आज देश में जो परिस्थिति पैदा हो रही है उस में हम लोगों की ही नहीं, श्राई०एन०टी०य०सी० के लोगों को भी हडताल पर जाना पड सकता है। वह भी श्रापके इस कदम के पक्ष में नहीं हैं। उन लोगों ने तो आज मौन वृत लिया है कि ग्राज हम नहीं बोलेंगे, लेकिन वे भी इसके पक्ष में नहीं हैं। ग्रभी पूरे बंगाल के लोग हडसाल करने जा रहे हैं 12 सितम्बर को । आई०एन०टी०य०सी० के लोग भी हड़ताल करने जा रहे हैं ग्रीर जूट मिल्स की स्ट्राइक में उन्होंने भी हिस्सा लिया था। दूसरे लोग भी हिस्सा लेंगे। यह ग्रनिवार्य हो गया है ग्रीर इसी लिये दुबारा फिर मैं गृह मत्नी जी से अनुरोध करंगा कि भ्राज एक भच्छा वातावरण बना है देश में, इसको वर्बाद मत कीजिए। यह कठिनाई से बना है। पहले देंड युनियनों के नेताओं से और दूसरे लोगों से बात कर लीजिए और अगर विना इसके काम चल सके तो वह कीजिए। जब नए प्रधान मंत्री आए थे तो उन्होंने कहा था कि वे नए ढंग से देश को चलाएंगे उन्होंने कुछ नए काम किए पंजाब धौर श्रासाम के मसलों को हल करने के लिए। उन्होंने एक नई शिक्षा नीति चलाने की घोषणा भी की। तो श्रम के मामलें में नई शिक्षा नीति क्यों नहीं बनाई जाती? एकाधिकार को समाप्त करने के लिए ग्राप कोई नई नीति क्यों नहीं लाते ? इसलिए मैं फिर अपील करूंगा। मैं जानता हं कि ग्राप मानेंगे नहीं, लेकिन कहना चाहता ह कि अगर आप यह कानन बनाएगे तो इस देश में 80 लाख लोगों ने हड़ताल की थी अंग्रेजों के वक्त में, दुनिया में इतनी वडी हड़ताल कभी नहीं हुई थी। भ्रापके पास मैजारिटी है, धाप इसको पास कर सकते हैं, लेकिन हमारी बातों की अनस्ती आप मत कीजिए और इस बिल को स्थगित कीजिए। ऐसा कोई ववंडर नहीं होने वाला। बातचीत करके समस्या को सुलझाने की कोशिश कीजिए। कई समस्यात्रों को श्रापने मुलझाया है। श्रमी भी ग्राप सुलझा रहे हैं। इसलिए इसको स्थगित करके, बातचीत, करके इस समस्या को सुलझा लीजिए। किसी भी हालत में गृह मंत्रालय को इसमें दखल-अन्दाजी नहीं करनी चाहिए। यह श्रमिकों का मामला है। श्रम मंत्रालय इसमें काम करे। अभी इमरजेंसी डिक्लेयर नहीं हुई है, इसलिए में अनुरोध करूंगा कि आप इसको प्रेस मत कीजिए। इन शब्दों के साथ मैं इस विल का पूर्ण विरोध करता हूं ग्रीर कहता हूं कि इससे देश का कोई भला नहीं होगा। ग्रौर इसलिए मैं सरकार से अनुरोध करता है कि इसको प्रेस न करे।

श्री लक्ष्मी नारायण (दिल्ली): उप-सभाध्यक्ष महोदय, मैंने ग्रपने मित्र मिश्र जी के दिचारों को सुना। मुझे उनके साथ उनके देश में तीन-चार दिन रहने का मौका मिला है।

श्री चतुरानन मिश्रः पोइन्ट आफ आर्डर। मेरा देश कौन सा है? या तो वे इसको वापस लें या स्पष्ट करें।

श्री लक्सी नारायण: मैं श्रीर मिश्र जी जी ब्ही ब्झार में साथ-साथ रहे थे। वह एक कम्युनिस्ट देश है, इसलिए मैंने ऐसा कह दिया।

## भी लक्ष्मी नारायण

में यह निवेदन करना चाहता हूं कि यह कोई नया बिल नहीं है। हमको थोड़ा सा इतिहास को देखना चाहिए। 1977 में हम इलेक्शन हारे थे। 1978 में श्री ए०पी० शर्मा जो रेलवे के वड़े भारी नेता षे उन्होंने बोनस के मामले पर एक हड़ताल का नोटिस दिया। ग्राल इंडिया कांग्रेस पार्टी के लेबर सेल की एक मीटिंग 24 अकबर रोड़ पर हुई थी जिसकी अध्यक्षता श्रीमती इंदिरा जी ने की थी ग्रीर मैं अपने विपक्ष के नेताओं से कहना चाहता हं कि उसकी याद करें उनके शब्दों को, ए०पी० गर्मा जी से उन्होंने कहा था कि शर्मा जी आप हड़ताल का प्रस्ताव वापस ले लीजिए। इससे देश की प्रगति रुक जायगी। वह उस समय प्राइम मिनिस्टर नहीं थीं। उस वक्त उन्होंने ये शब्द बोले। तीन जनवरी, 80 को हिन्द्स्तान में दुबारा चुनाव हुआ और हमारे मित्रों के काले कारनामों की वजह से उन चुनावों में कांग्रेस पार्टी विजयी रही। इन्दिरा जी दुबारा प्राइम मिनिस्टर बन गई। तब से लेकर 80 तक-लेवर मिनिस्टर यहां मौजद नहीं हैं, श्राप श्रम मंत्रालय से धांकड़े मंगवाएं कि 80 में कितनी हड़तालें हुई ग्रौर 77, 78, 79 में कितनी हुड़तालें हुई। 80 में हड़तालों का रेकार्ड भंग हुआ ग्रीर फरवरी, 81 में भारतवर्ष को बंद करने का आहवान दिया गया। हमने दिल्ला में तय किया कि दिल्ली बंद नहीं होगी, चाहे सारा हिन्द्रस्तान बंद हो जाय श्रौर हमने उनसे कहा कि श्राइए हड़ताल 🛭 पर ग्राकर देखिए, लेकिन कोई हड़ताल नहीं हुई। एक नेता जो 77 में भारत सरकार के मंत्री थे उन्होंने बम्बई में भाषण दिया । उस समय हिन्दुस्तान में गल्ले की दिक्कत थी और गल्ला बाहर से मंगाने की बात थी। उन्होंने अपने भाषण में कहा कि हिन्दुस्तान में ग्रगर बाहर से गल्ला ग्राएगा तो किसी बंदर-गाह पर उतरने नहीं दिया जायगा। हम बंदरगाहों के नेता हैं और ग्रगर पुलिस ने जबरदस्ती उतार दिया तो हिन्द्स्तान की रेलें उसकी बम्बई से दूसरी जगहों में नहीं ले जाएगी । क्या तो कोई सरकार जो सरकार कहलाने का दावा रखती

हो इन भभिकयों में ग्रा सकती है ? ग्रनाज बाहर से आया । देश के कोने-कोने में लोग अनाज के लिए तरस रहे थे, भूख थे और उस समय उन नेता साहब का यह दावा था कि रेल नहीं चलने देंगे, अनाज देश के दूसरे कोनों में नहीं जाएगा। इस बात पर सरकार कैसे चुप करके बैठी रहेगी। इन्हीं कारण से जुलाई 81 में मेरे दोस्त को याद नहीं है शायद, यह ग्राडिनेंस ग्राया था ग्रीर हिन्दस्तान का शायद सबसे पहला व्यक्ति मैं था जिसने इस ग्राडिनेंस का समर्थन किया था, ग्रखबार वाले भी मेरे पास ग्राए थे ग्रीर उसी दिन मैंने इन्दिरा जी की कोठी पर 15-16 हजार लोगों की एक मजदूर रेली की जिसमें ग्रस्मा ग्राडिनेंस का समर्थन किया गया था। मैंने आपसे ज्यादा हडतालें की होंगी, लेकिन हडताल का मकसद यह नहीं होता। ग्रापने यह कहा कि हिन्द्स्तान की ग्रीर दूसरे देशों की परिस्थितियां ग्रलग-ग्रलग हैं। मैं कहना चाहता हं कि हिन्द्स्तान की परिस्थिति और है और दूसरे देशों की परिस्थिति कुछ श्रीर है, यह बात ठीक है। और मैं उनसे इसलिए सहमत हं कि दूसरे देशों के मजदूर अपने कारखानों में भाग नहीं लगाते, दूसरे देशों। के मजदूर विना बात के हड़ताल का नार। नहीं देते । यह अपने ही देश में होता है। बार-बार दूसरे देशों की बात की जाती है, लेकिन हमको ताज्ज्ब होता है कि ख्द मजदरों का गला काटने वाले लोग इस तरह का दावा करते हैं और मजदूरों की हिमायत की बात करते हैं। इस पर मुझे ताज्ज्व होता है। बदरपुर यहां से दस-बारह किलोमीटर दूर होगा। वहां आसमा तोड़ा गया। सी टी यू के लोगों ने यह काम किया और यहां के लोग ही मजदूरों की हमदर्दी का दावा करते हैं। वहां कौन लोग मजदूरों की मदद करने वाले थे जो मजदूरों की हमदर्दी का नारा दे रहे हैं। मैं जानता हुं कि वह अन्दर से कितने खोखले हो चुके हैं। में गृह मंत्री जी से प्रार्थना करूंगा कि किसी जगह ग्रगर कोई वर्कर कम काम करता है तो उसको चार्जशीट मिल जाती है, लेकिन ग्रगर कोई कारखाना बंद हो जाय या कोई पब्लिक ग्रंडरटेकिंग बंद हो जाय जैसे कि बंगाल केमिकल बंद होने जा रहा है तो मैं

चाहता हुं कि वहां के जो मैनेजिंग डाय-रेक्टर है, जो चैयरमैन है उसको जेल में डालना चाहिए क्योंकि यह उसकी वजह से हो रहा है। अगर वर्कर की इन-एफीशिएंसी से बंद हो या काम न करने की वजह से बंद हो तो वकर को चार्ज-शीट मिल जाता है कि तुमने काम क्यों नहीं किया, तुम्हारे खिलाफ कार्यवाही क्यों न की जाय। लेकिन सी०एम०डी० को डिसमिस करने वाला, उसको चार्ज-शीट देने वाला कोई नहीं है। वर्कर को पाच साल में एक बार भी चाजंशीट नहीं मिली। उसने काम कम नहीं किया तो साफ है कि मैंनेजमेंट की गलती से उत्पादन घटा । गृह मंत्री जी से मेरी प्रार्थना है कि वह ऐसा बिल लाने की कोशिश करें कि कोई भी पब्लिक ग्रंडर-टेकिंग अगर बंद होती है तो उससे पहले उसके सी०एम०डी० को जेल में डालना चाहिए। हर समय मजदूरों को बदनाम न किया जाए। यह साबित हो चका है।

शीमन, मैं निवेदन कर रहा था कि 1981 में इस आहिनेंस के आने पर हमने इसका समर्थन किया। कई लोगों ने इसकी मुखालिकत की। उसके बाद यह कानन बना कान्त तो यह है, अब तो केवल इतनी बात आई है कि इस कानून को और बढ़ा दिया जाए चार साल के लिए।

श्री चतुरानन मिश्र: 5 साल के लिए।

श्री लक्ष्मी नारायण: 5 साल के लिए सही। ग्राप चार साल की बात मान लो तो हम गह मंत्री जी से निवेदन करेंगें कि इसको 4 साल कर दिया जाए। कहीं तो आप मानो। म्फिललयह है कि आपको यह भी मंजूर नहीं है। ग्रापकी तोड़-फोड़ की नीति गलत है। ग्रभी हमारे एक नेता भाषण दे रहे थे कि मुम्बई में तन बेचकर महिलाओं ने ग्रपना गुजारा किया। तो जय बोलो दत्ता सामंत की, सरकार को क्यों कोसते हो ? उनके लिए कोई कुछ नहीं कहता जिनकी गलत नीतियों की वजह से हिन्द्स्तान का मजदर खाली बैठा है। वह इसलिए बेकार है कि ग्राप मजदरों के हितों के विरुद्ध ग्रनीति अपनाते हैं। उन्होंने न केवल मल्क के

सामने विलक विदेशों के सामने भी मजदूर को वेचा। स्राज देश के सन्दर मजदुर नीति नहीं चलती है। देश के ग्रन्दर वह नीति चलती है या चलाने की कोशिश की जाती है कि हमारे बाका क्या चाहते हैं ? उसके हिसाब से लोगों को कहा जाता है कि चन्दा इकट्टा करो। हड़ताल होती है दिल्ली में और चन्दा जमा होता है कलकत्ता में । हडताल होगी बिहार में, चन्दा जमा हो रहा है कन्याकुमारी में कि दीजिए चन्दा बिहार में हड़ताल के समर्थन के लिए। यह कौन सी मजदूर नीति है ?

महोदया, मझसे ज्यादा दुख हडताल से किसी को नहीं होता क्योंकि मैं भी एक किसी समय कर्मचारी था। मुझे विकटमाइज किया गया, जेल में डाला गया । सव कुछ मेरे साथ हुआ । यह तमाम चीजें जो मेरे भाई कहते हैं, यह मैंने खद देखा है, मेरा पर्सनल ऐक्सपीरियेंस है। इसलिए मैं कहता हूं कि हमारे मज-दरों की जो नेतागिरी करने की बात करते हैं वह उनको सही दिशा नहीं देते हैं। बाई०एन०टी०य्०सी० ने उनको सही दिशा दी। लाक ग्राउट का प्रावधान भी पहले इस बिल में नहीं था। वह उस समय आया जब हमने इंदिरा गांधी को बताया कि इसमें लाक ब्राउट की चर्चा नहीं है। उन्होंने उसी समय लेबर मिनिस-टर और होम मिनिस्ट्री को डाइरेक्शन दी कि लाक ग्राउट का भी इसमें होना चाहिए। नहीं तो पहले विल में यह नहीं था। क्या हालत उस वक्त थी। ये कहा करते थे कि इंदिरा गांधी की हक्मत को चलने नहीं देंगे। ये तो कभी किसी प्रान्त में बंद कर, कभी किसी इंडस्ट्री में बंद करवाकर सारे हिन्दुस्तान में बन्द करवाते थे। बंगलोर में चार महीने से ज्यादा एक पब्लिक सेक्टर में हड़ताल रही, वह बन्द रही। बार बार उनको बलाया गया और कहा गया कि ब्राइए बात कर ली-जिए, लेकिन वह बात करने के लिए तैयार नहीं होते थे। यह सब कुछ कीन करता था? धगर वातचीत से फैसला हो जाए तो लीडरी खत्म हो जाती है। इसलिए हम बार-बार जोर देते है तो नेता कहते ऐसा मत कीजिए। हम सरकार को झुका

# श्री लझ्मी नारायणी

देगें। जब तक उनके घर के बर्तन न बिक जाएं जब तक उनका धनाज न बिक जाए, तब तक हडताल चाल रखिए । इससे मजदूरों की दशा सुधरती नहीं है। जब तक आप इस लाइन पर नहीं जाएंगे कि यह देश हमारा है इस देश को बनाना है, इस देश के मजदूर भी उसी प्रकार से नागरिक है जिस प्रकार से कि भारत का प्रधान मंत्री नागरिक है, तब तक यह देश ठीक से चलने वाला नहीं है । इसकी पैदावार बढ़ने वाली नहीं है। हम तो यह मानकर चलते हैं कि सरकार ने कुछ किया है और ठीक किया है । ये मोर्चा बनाने की बात है। मोर्चा बनाने से देश नहीं चलेगा । हमको मानकर चलना पड़ेगा कि हम भी इस देश के नाग-रिक है। मजदर और कार्यकर्ता या लैबर-लीडर को भी देश को बढाने के लिए ही उतना ही उत्तरदायित्व है जितना की प्रधान मंत्री का है।

उतना ही उत्तरदायित्व गृह मंत्री जी का है। हम क्यों नहीं सोचते इस बारे में? हम इसलिये नहीं सोचते कि जब हिन्दुस्तान म्राजाद हम्रा था तब गलत परम्पराएं डाली गई थी। सन 1947 में पंडित जलाहर लाल नेहरू जब प्राइम मिनिस्टर बने थे। उसके बाद 1948 में सबसे पहले हिन्द-स्तान के ग्रंदर हडताल हुई थी। विरोधियों ने मिल कर 1948 में यह हड़ताल कराई थी। इतिहास इस बात का साक्षी है। देख लीजिए इतिहास के पन्ने उठा कर कि किसी भी स्टेज पर यह नहीं कहा कि हम इसको वर्दाश्त नहीं करेंगे। इन्होने इस बात को बर्दाग्ल करने की कोशिश नहीं कि कांग्रेस की सरकार था गई। कांग्रेस की सरकार का आना इनको हज्म नही हुआ 1948 के बाद लगातार ग्राप इतिहास के पन्ने उठा कर देख लीजिए जब-जब भी चनाव हए और उसके बाद कांग्रेस की सर-कार ने हल्फनामा लिया उसके ही 6-6 महीने बाद किसी न किसी बात पर हडताल का आयोजन किया गया। यह हिन्द्स्तान का इतिहास बताता है ट्रेड यूनियनिस्ट यह नहीं करते कि छः महीने बाद हडताल का नोटिस दे दो। मैं श्राप से ज्यादा ड्रेंड युनियनिस्ट हो सकता हूं। हमने कभी यह नहीं कहा

कि बिना बात के स्टाइक कर दो. गो-स्लो कर दो। ग्रापका यह काम है कि भगर हड़ताल नहीं हो रही है तो आप च्यक से एक ग्रादमी के कान में फंक दोगे कि काम जरा धीरे होना चाहियें। धगर पहले दिन फैक्टरी में 100 रुपये का माल बना था और जब यह कान में फंक दिया गया तो ग्रगले दिन शाम तक पता चला जायेगा कि प्राज केवल 20 रुपयेका काम तैयार हम्रा है। एक तरफ तो आप यह बात करें तो दूसरी तरफ यह कि हमारी तनखवाह बढाओं दोनों बातें कैसे चल सकती हैं। एक तरफ हड़ताल करायें ग्रीर दूसरी तरफ वेजेज बढ़ाने की बात करें तो ये दोनों बात कैसे साथ-साथ चल सकती हैं। पैदावार बढाइये फिर कहिये बढाने के लिये देखिये आप की तन्ख्वाह बढ़ती हैं या नहीं। हमने पैदावार बढवाई और तनख्वाह भी बढवाई। ग्राज में दावे के साथ कह सकता हूं कि डेसू के कर्म-चारियों का पे-स्केल ग्राज हिन्द्स्तान के दूसरे कर्मचारी से श्रधिक हैं। उन्होंने काम किया है, मेहनत की है, काम करके दिखाया है जब जाकर मालिक पास एप्पलायजें के कहा कि अपनी जेव से पैसा निकालो। हमने उनकी जेब से पैसा निकलवाया । यह हमारा ग्रधिकार बनता है कि काम करके दिखाओ ग्रीर पैसे बढवाग्रो। लेकिन ग्राज हालत क्या है कि काम की बात मत करो। काम करना तो ग्रावर टाइम दीजिए। दिन में तनख्वाह दीजिए वह केवल गाने की। यह सबक ग्राप ग्राज कल मजदूरों को सिखाते है। यह भूल जाते है कि यह देश हमारा है। मैंने शुरु में मजाक में दो शब्द कह दिये थे। मैं यह निवेदन करना खाहता हं कि भ्रपने टेड यनियन के लीडरों से कि हम पहले यह सोच लें कि यह हमारा देश है। यह सोचकर अगर हम ट्रेड युनियन मवमेंट चलायें तो इन बिलों की जरूरत नहीं पड़ेगी ग्रीर न इंडस्ट्यिल डिस्पय्ट एक्ट की जरुरत पडेगी । हमें किसी भी प्रकार के बिल की जरूरत नहीं पड़ेगी। अगर हम एक मिनट सोच लें कि हम सब इसी देश के नागरिक हैं ग्रीर इसी देश को हमको चलाना हैं तो हमें किसी भी चीज की जरूरत नहीं पडेगी। इन्हीं शब्दों के साथ में इस बात के बिल की हिमायत करता है।

SHRI SUSHIL CHAIMU MOHUNTA (.Haryana): Madam; Vice-chairman, this draconian Bill has been brougat forward with tne sole objective of putting the worker under constant fear and threat, it is the basic right ot every worker round the globe to agitate and protest for his rights. To taite away the strong weapon of protest from the armoury of the workers, 1 would say, is the greatest blow that can be given to the workers. The workers normally do not want to go on strike. They are there to work so that production goes up. When the production goes up, the workers automatically benefit by it. And if they have to resort to strike there must be reasons, good reasons, for it, and that strike also does not >iome at the initial stage of dissatisfaction of the workers. That comes when repeated attempts, repeated discussions, talks, everything has failed and the management sits tight and refuses to even accede to the normal and just demands of the workers. At that I stage the workers have no other avenue open to them except to go in tor strike. If you take away this weapon of strike, it is patently clear that you are trying to help those handful of people who are responsible for the management of an industry, of a concern.

The Essential Services

Times have changed. We have taken the course of democracy in this country. Democracy does not go by right. You can have a successful democracy only by consensus. And in consensus a dialogue has to be established between the contending parties and an amicable and just solution has to be found. If one party knows that come what may the worker has no chance going in for a strike, it will never accede to the request of the workers. You have to leave the worker free, the management irea to negotiate their demands so that a just solution can be found. Don't put the workers at a disadvantage when they go in for seeking their demands. What do the workers need? They do not want to become owners of the man-

956 R.S.—16

agement. They want participation in management. And why do they participation in the managemem? Because they want a decent living, they want a house to live in a decent place, they want to educate their children, they want medical fa cilities for their children, they need a little bit of saving to ward off cases when there is emergency. Some have to go to times a person may different places in connection with some close relation being ill or hav ing died: there may be a marriage in family; so many things can hap pen. For all that they need a little bit of saving. And bare necessities of life are to be supplied to them. Is this too much that anybody can hop for. In a welfare Stale, it is the duty of the Government to see that the workers are weil to do, at least to the extent that they can meet their bare necessities of liie. if they jannot do that, then they have a right to demand. And from whom are they demanding? They are demanding from а management which lives in five star hotels, a management in which black money abounds, management which is affluent of flou rishing. They have money to waste on their foreign trips, they luxuries. money to waste on you that if tell the work ers are given proper wages, per facilities and proper amenities the management will also have to curtail unnecessary spending. You after all say that we will deprive the workers of their bare necessities while the management rollicks frolicks and leaves the workers in a condition where they cannot make both ends meet. A worker if he is properly and adequately paid, if he has got proper amenities, if he can look after his children proper ly, if his health care is taken care of, if he is able to have a certain savings to fall back upon in times of emer gency and if he can have access to it, then why should he go on strike? I am posing this question. Have you come across a case when the workers have gone on strike when they are

#### iohri tiushii Chanel iviohuntaj

in affluent condition.' And who fers alter the strike? It is not tne management which sutlers, JL is the worKer who suffers, it is tne nation which So suners. wny cunt you impress tins upon the management. JNooody listens to a person who does not raise his voice. You only look t-j him wnen sometning out of the ordi nary happens. And when the ers go on strike, then everybody's at tention is focused on them. It is only then that their demands come limeugnt. if you don't want to give tnat weapon of strike to him, where will the worker The go? figures quoted that have been before vou mane out a clear case that the mana gement resorts to lock-outs, lock-outs and closures mandays are lost than in strikes. Even we find that lock-outs and closures have never been dealt with in a single instance since the passing of the original Act till today. Now that you are seeking its extension for another five years, I would like to know if any action was taken against management for lock-outs closures. What is the use of passing a law which will not be obeyed in its implementation but which will be foflowed only in its breach? This law cannot prevent motivated people with strong have intentions, who been sli ghted, who have not been dealt with fairly to come and seek their rights. from going on strike. This Bill does not provide for that if a situation does arise whereby they go on strike. I can tell you, a strike won't be called oft because of this Act or this Bill. A strike, if it is at all going to be called off, will be called off because of nego tiations—there other method is no known. Specially in a democracy like ours, let us start with the idea of live and let live. Let us live toge ther in harmony, not come into clash with each other. This Bill only talks of clash and it doesn't talk of har mony. Now, what is the us<sub>e</sub> of such an Act? If you extend it for another five years, what difference is it going to make except that the workers will

nave to oe under consent lear and uireat." it may ensure against smau anu iittie inciaents or smau ana nine cases but when it becomes a general maaaly wnen the workers, in a general mariner, nave Deen denied meir ngnts, 1 can assure you, then a they all m a mass struggle, start agitating and go on strike, this law wont prevent it, this law cannot even be implemented, so, why oring a law wmch has no meaning, which is irre-levent to the society and why blemisn our own country with a black spot— tnat to control production we have no other method because our people are indisciplined because we cannot look after and control them properly and so we have to have such measures? Why give this face to the world? We are a very disciplined people, mdians as a whole—I can tell you— are the most hard-working people in the world. They are gooo-intentioned, they do not want to cheat others they do not want to live off other people's earnings. But they certainly want their own earnings. For whatever work they put in whatever sweat they pour out, they are certainly entitled to be compensated. And we are not giving them even the bare minimum in this era. Otherwise, how is it possible that the management leaps happily from one industry to another, from the second to the third and so on? In certain cases we find that in a period of tour or five years some 25 or 30 concerns are opened by one management alone by taking money from banks and other financial institutions and their profits and assets go on piling up; they/ become millionaires, multimillionaires and muWi-inultimilliona-res. But the condition of the workers goes down day by day and from bad to worse. We know that in such an era of galloping prices where the prices of the daily necessities of life-have escalated so high that one even can't thinkinflation is the order of the day-we do not want to look towards the workers. How is it ever possible that we neglect the most important wing of our life and concentrate on the benefit of a handful of

This Act is Draconian in nature to the extent that not only does it threaten the workers—it intimidates them—but it is also a black spot, for anybody who would see, it would find that in a country like ours, after 38 years of independence, we still have to take recourse to such measures to see that production goes up. It is not a very healthy sign. It is definitely a measure which will take us far backwards.

Thank you, Madam.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Mr. Chimanbhai Mehta.

SHRI AKSHAY PANDA (Orissa): Madam Vice-Chairman, I give my hearty thanks for giving me an opportunity to support this Bill, the Essential Services Maintenance (Amendment) Bill, 1985.

Madam, much has been spoken from both the sides on the point. I have something to say which is very clear and everybody of us knows.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Excuse me. Hon. Member, I called the name of

Shri Chimanbhai Mehta. He is present. H he gives you permission *to* speak before him, with his permission, you can speak.

SHRI CHIMANBHAI MEHTA (Gujarat): I will speak afterwards. Does not matter.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Please continue.

SHRI AKSHAY PANDA: I am sorry. Madam.

The main theme behind this Act is how to effect smooth running of the essential services in our country, by which at least the production will rise and workers will get their needful benefits and the so-called workers' leaders will be checked in the sense that in our country, especially in our State, I have seen'I am also connected with some workers' union and I believe that many problems can be solved across the table by discussion with the management or the Government Labour Department • then by strikes—strikes are generally called by the union leaders for their own benefit, and I know that on many occasions the leaders call for strike, take donations from the labourers and also at the same time they get good money from the management, and the strike is called off. The labourers stand where they stood before the strike, and labourers are checked out from their service. And they get such a type of experience that if once again the leaders, the so-called labour leaders, will go to them, they will not hea< them.

Madam, in this Bill nowhere has it been mentioned that the workers would be given their needful demands. Demands are always there. As my friend was telling, workers will do their work. The other day our Finance Minister was telling that the Government was taking necessary steps to see that workers would take part *m* management. Since 198\* when thie

[Shri Akshay Panda]

Act was passed, we have seen how much unrest has been solved by this Government and how the industrial production has gone up. The services in the Electricity Department, the Railway Department, the Health Department are so essentailly needed for public works that strike in these Departments means the country going back for years together. And whenever these strikes have taken place, we have seen what the situation was.

Our friends were speaking about the price rise. The price rise is there, there is no doubt. But definitely the income of the people, the labourer, has also to be given due consideration, and that has been sorted out by the Government.

Madam, you can imagine that when these strikes used to take place in industries, they definitely ended in lock-outs. Sections 8 and 9 of this Act provides how the management will be dealt with and how lock-outs would be checked.

Madam, in our country we are so poor and bad in comparison to foreign countries that we just cannot compare with them in the matter of labour problems or other problems.

#### [The Vice-Chairman (Shri R. Ramakrishnan) in the Chair.]

Our problems are entirely different from those of other countries. Therefore, a consolidated effort by the Government as well as by the Opposition is needed for rebuilding this country. Whatever our country has achieved after independence that upto 1977 and after that the Janata Government had taken this country back to 20 years. during its rule from 1977 to 1980, after 1980 people realised, then again Madam Indira Gandhi was reelected as the Prime Minister and Congress party came to power and made concerted efforts to rebuild, this country. It is going ahead now under the dynamic

leadership of Shri Rajivji to a great height. The Opposition leaders who are speaking in this House are beginning to realise that they do not stand anywhere outside this House. The Congress Government is always safeguarding the interests of the labourers. This problem can never be solved by strikes or lock-outs. In this connection, I want to give an instance of the Paradip port in Orissa. This port would have been definitely developed to a great extent. But today it is not functioning properly owing to labour strikes. I have gone to the port once or twice to discuss the matters with the labourers. They told me that their grievances are not being attended properly by their leaders. Their leaders are moving in cars. They have got their own bungalows. These labour leaders are much afraid of the society of the labourers. Therefore, this Act is aimed at checking these labour leaders who are only making hat a gulla unnecessarily. We should educate the labourers who are suffering at the hands of the labour leaders. This Act is meant to check the activities of the labour leaders. Now the labourers will have their say definitely in the working of a factory. The Government as well as the management will definitely look into their demands.

With these few words I give my hearty thanks to the Chair. Thank you.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Prof. C. Laksh-manna.

PROF. C. LAKSHMANNA (Andhra Mr. Vice-Chairman, Sir, the Pradesh): Essential Services Maintenance (Amendment) Bill, 1985 which seeks to extend the period upto nine years is a blot on any civilised society.

It is a blot o,n civilised society, because it tends to take away the right of the worker to protest against the gross injustice that may be meted out to him. Sir, if this is continued, I am afraid, they will be demoralising all the labour force and the work force.

Instead of creating suitable conditions for the work force in order to become effective partners in the production process, the Government by this Act, is creating a sense of demoralisation and a sense of frustration. I. therefore, would like to request the Minister to kindly consider the consequences of such a draconian law which is sought to be introduced

Sir, it is very difficult to decide as to what is essential and what is not essential; and the distinction that is being sought to be drawn, to my mind, is artificial because if you look at the development forces in its totality, in its entirety, almost every service is essential and unless all services are geared to the production forces, I do not see any reason how we will be able to achieve the various goals and objectives, which we have laid before ourselves and by resorting to Bills of this naf:ure. we will only be making greater inroads into the willingness on the part of the working forces to be effective partners in the great pilgrimage of national development of the country.

Sir, the argument which is normally given is that there is a difference between the work force and those who lead the work force and that the Bills of this nature are meant only to curb the tendency on the part of those who lead th(> work force, sometimes, into wrong directions. This is the claim made by those who are in support of this Bill. I would like to say that the good of the country and good of the productivity of the country is not the sole privilege and prerogative of one group of people. It is not proper to assume that the leaders of work force are only interested in furthering their own interest and that they are not interested in the production as such. Therefore, this argument is untenable. Another thing is Sir, unless we are able to carry the entire work force with us, we will not be able to achieve the targets which we have laid before ourselves and which we have been revising from time to time for want

of fulfilling all those objectives therefore, I would like to impress upon the Minister to kindly look at this Bill in that light and try to do something about it. Then. Sir, workers have a right to fulfil their needs and even after 38 years of in dependence, in many aspects of of the needs fulfilment of the work force, we have not made much The inflation is spiralling up. way. The prices are going up. As a result, the life of the worker is becoming more and more difficult with the passsage of time instead of easing under these circumstances. when we are not able to meet the needs of the work force effectively, what right have we 'got to tell them that they should not resort to a process of protests, pro of registering their unhappiness over the things that hapnening are in the industries or in the services in which they are placed. Therefore, even in order to know as to what is real depth of progress that has been nade in this country (Time Bell rings), it is necessary that we have channel for assessment, and strike and registering the protest is one of those channels which is available to the working force. Therefore, in name of the maintenance of essential services, if we have to take away this right fundamental from the work force, I do not think that will be Sir. very tenable argument. Therefore, I would, once again, request the Min ister to consider these aspects in this lierht and try to withdraw this Otherwise, as one who is interested in the well being of the work force, as one who is interested in the well being of the country as a whole as one who is interested in the main of fundamental rights of the tenance citizens in whatever areas of activities they may be, I have no option but to oppose this draconian Bill and there fore. I oppose this and I once again request the Minister to kindly consider the possibility of withdrawing this Bill. Thank you.

SHRI CHIMANBHAI MTOTA: Mr. Vice Chairman, Sir, this Bill was introduced in the Lok Sabha on the 16th

## [Prof. C. Lakshmanna]

August and those who opposed the Bill said that normalacy was returning now, the situation was improving and,, therefore, such Bills were not required. But we got the tragic news on the 20th August, just four days later, that one of the finest sons of India, Sant Harchand Singh Longowal was killed by terrorists. This signifies that the situation in our country is not at all normal. Although the democratic forces are very strong and democratic traditions are well established, still there are certain forces working in a manner inimical to the interests of the country.

While considering this Bill, we have to consider that there are three parties: ore is the Government; the second is the management; and the third is the working class. As far as the Government is concerned, when such a Bill is introduced, we must keep it in mind, that under certain compulsions, Government is forced to aldopt certain measures because this is a Government which has been elected in a very democratic way. That is undisputed. This Government is getting the maximum votes of the working class. Remember, it is from the working class constituencies that most of the Congress (I) Members were returned. Then why are thoug Members and those representatives also supporting this Bill? Normally we do not like to support such Bills, but the situation demands something much more than our sectional interests or our duties to certain sections. Patriotism is the supreme consideration. Therefore, this Bill has some validity. We know that in our country, in other spheres also, casteism, communalism, regionalism, etc. supersede patriotism. That kills Mahatma Gandhi; that kills Indira Gandhi; that kills Sant Harchand Singh Longowal The same extremism also prevails in the working class movement. The Indian working class movement, by and large, is a very healthy democratic movement. But sometimes strikes-

do occur and occur or a very long time and the workers are terrorised if they do not go on strike. If they try to resume work, they are oven killed. Workers were killed for going to resume work in Bombay. That is also a fact. What is the answer to that? I would appeal to the trade union friends from the Opposition eide: are we not going to consider this aspect? Mind you, this is a Bill which restricts their rights only in essential services, not in the entire industry. And mainly the essential services are in the public sector. Some of them raised this point. I understand that our bureaucracy is also not that patriotic. They do not consider the interests of the working class, a class that is toiling most in this country, a class that is honest. For them the bureaucracy does not show the concern they deserve. I would request the hon. Home Minister to consider another aspect also. If a strike takes place in a particular industry or in a particular factory then it should not be looked at only from the law and order point of view. The Government must go into every important strike to see whether the management was also responsible for provoking the strike, for the . continuation of the strike because they have no business to behave as they are behaving today sometimes in the public sector.

We as representatives of the workers are prepared to sacrifice our interests and our rights because patriotism demands it today. And those who try to hesitate on this score, give a secondary place to the interests *of* the nation. They are on wrong footing. This is my feeling. 1 am sorry to say this. I do not want to hurt anybody.

But I have every right to demand, the attitude of the mangement which provokes strikes which does not care for the workers' interests, which keeps their demands pending for years, which dodges their claims, that such

issues also should be taken into con sideration. Although workers' parti cipation is enshrined in the Constitu tion as one of the guiding principles, it is not being implemented even in the public sector today, in so many industries in the public sector. should be implemented in the private sector also. There is some substance in the criticism that unless you have labour participation in the manage ment and leave a free hand to the bureaucracy, strikes will continue to take place. Are we the only class that is the custodian of patriotism and nobody is supposed to bother about it? Those who fail in this, particularly the management, should also suffer. With these woi-ds I support the Bill because I consider it my basic duty to stand by interests of the nation and also the interests of the working class.

SHRI S. W. DHABE (Maharashtra): Mr. Vice-Chairman, I am very surpri sed to listen to fhe speeches of some of the leaders here. Some speakers went to the extent of saying that lab our leaders are mere dealers and sto oges of management. It is very un fortunate that when we are discus sing such an important matter there should be a mud-slinging of this kind. The whole question is about the atti tude of the Government towards lab our movement. It is not for fun th^t workers go on a strike. They know well the result of going on a strike; they know they would have to go without wages for days together, they would have to starve, suffer suspension and dismissal. Yet they go on a strike. Why? This happens not only in India but in all democra tic countries including UK which faced s big strike in coalmines. The working class today has become con scious of its rights. Thereore, to ac cuse labour leaders that they mislead the workers is unfair to them. We have faith in our country, we have faith in the efficacy of the collective bargaining system. And unless we have collective bargaining in country. such aberrations

are bound to take place some time or other. Trade union movement, all of us admit, is not a nuisance in a society. Trade union movement iff a force to reckon with and recognised in a democratic, country; it has a role to play in production and progress and in improving the living standards of the working class. It is, therefore, our primary duty to support foiling masses. Other things come afterwards. People are paid low. wages. Fortynine per cent of the people are below the poverty line, Exploitation is very high. There are no service conditions for workers in many industries. In Bombay city for years together, for ten years, fif teen years, there are workers on a temporary basis; they are not made The worker\*' service permanent. conditions are not streamlined every where. In many places there are no contracts even. Workers are appoint ed just orally, especially in the un organised sector the workers have no security of job. We believe in Gandhian trade union movement. Gandhi said in 1917. "In our country we must evolve our own system by which we can solve the labour problem and at the same time do not affect the pro duction." But, unfortunately th\* Gandhian philosophy has been given the go-by. What was Gandhian philo sophy? Gandhiji had said that strikes would not be useful for our country and our economy would not be able to bear this burden. Therefore, he said that strikes should be used only as a last resort He also proposed a method of arbitration. Now, in a ~velfare State, everything is taken over by the Government. Rieht from electri city, coal etc. every thing comes under the Government's control' and every thing under the sun comes under Go vernment control and these essential services also come under the Hovernment. So, this Essential Services Main tenance Act also may atroly to those services. If the Government is the emnlover, our experience is that they are not prepared to accent arbitration. T asked the Finance Minister the other day a auestion. I asked him why the bank officers should go on strike and

## [Shri S. W. Dhabe]

the whole country had to bear the burden. It was only a question of date. The question was whether it should be from 1983 or 1984. But, for this simple thing, they went on strike and the whole country had to bear the burden of the strike for a day. If we had accepted the Gandhian principle of arbitration or ad judication for solving such question, this matter could have been referred to a third person for adjudication or arbitration and the issue could havebeen settled amicably. Whenever such problems arise in essential services, the Government always treats these problems as law and order problem s only and, therefore, there is con frontation between the workers and the management or the Government as the case may be. The working class is demanding for the last so many years that there should be a proper collective bargaining agency. Why should the Government fight shy of it? The Government believes in democracy and in an elected system. Every five years you are holding elec tions. But when the question cd electing workers' representatives comes in the industry, they do not do that and they do not hold the elections at all. If they have got a majority. why should not the workers' repre sentatives be elected? The Government has no answer to this question. Tho Government has not implemented the programme of workers' participation in management fully. The Govern ment says that it has got the workers welfare at its heart and says that the workers are appointed on the Board of Management. But they are not given any powers; they are not give/i any power to speak on financial mat ters and they are debarred from spea king on important matters. This 19 the sort of attitude which the Govern ment is adopting towards the workers and that is the real reason why there is confrontation between the workers and the management or between the workers and the Government. In countries like Yugoslavia, Sir. the

workers have been given the full con trol over the management and ovei Workers' ownership. representatives are elected and they have got full rights. Banks do not give them loans and no amount is given on revenue account as it is done here and as you give just as you have given to Coal India and others. It is because you have vested interests and they have no vested interests. It will be the responsibility of the workers who par ticipate in the management to see that the undertaking is financially cessful. But, in our country, we have no faith in our working class and we have no farth in ourselves and we have no faith in what we are doing Therefore, my submission to the honourable Minister is that when he is dealing with this law, he should at least see that the rights which the workers have got are not diluted, are not prohibited, and that he should not treat their problem as a law and order problem. We had opposed this legis lation at the time it-was enacted and it has been stated now that, as com pared to 1981, when this legislation was enacted, the position today is better. I would only like to tell the Minister that in 1981, the number of man-days lost was 36.58 million and, in 1984, it is 40.47 million. Has the number of man-days lost come down just by your prohibiting strikes? Here is a public sector undertaking, Sir, the Coal India Ltd, which entered into an agreement with the workers and signed an agreement with 'hero. But that agreement was not imple mented by Coal India and, therefore, there was a three-day strike by the working class and thereafter.. Coal-India relented. If you do not implement your own agreement, what is the use? When you do not imple ment your own agreement, will you also say 1hat such strikes would he nanned under the Essential Services Mainte nance Act? You don't pull up the management. Therefore, the question is not-merely one of banning strikes. That is not gointf jo solve the prob lem at all.

Now, Sir, the provisions in this Bill are draconian. It says that if a worker goes on strike, he will be punished for six months. If anybody instigates a strike, that is, any officebearer of any union, he will be sentenced to one year's imprisonment and a fine of two thousand rupees will be imposed. If anybody pays any money to any trade union out of sympathy, that is also punishable. For instance, friends like Mr. Salve may like to help their

trade unions or such other 5.00 PM organisations. Even then he

is liable to punishment under section 7. There is nowhere such provision in the world making any financial aid to the struggling trade union, working class as an offence. He is punishable under the provisions of section 7.

Sir, today we have heard large number of closures are taking place. On our demand a debate took place. Closures are left out. A large number of industries are closing. Coming from Nagpur, I know that the streich Fibres (India) Ltd., having a unit in Bombay has closed, and all the money from Nagpur is transferred there. More than R's. 25 lakhs is in default in respect of wages and provident fund dues. Their industry in Bombay is running well. In Nagpur 400 workers are out of employment for the last three years. There they have closed the industry without giving any compensation to the workers, without paying their wages. What is the Government doing? 1 can understand if you are giving equal treatment to both the employers and employees. Then there was some meaning in saving that essential services must b<sub>o</sub> maintained. But here when closures are there, not a single one is punished. Out of 450 detentions under the National Security Act, more than 75 per cent are trade union leaders who were arrested. All along we have been saying that the managements have misapDropriated funds There was a big scandal. We have

demanded that they should be punish ed; But up till now not a single action has been taken against any manage ment; to my knowledge. This unequal treatment is the real reason for fric tion between them. {Time Bell rings} Therefore, I appeal to the Home Minister to have a balance. If both are wrong, both should be punished. It is no use punishing the workers and say: you have no right to strike. The only reason given by the Minister in his speech is that the position has improved. 1 do not want to go into figures. But the figures will show that the position has not improved. The position has not improve so far as the production or maintenance of peace is concerned. A mere threat does not improve the position. The position will improve if you question. Peace will not come more legislation unless there is tional participation of the class in the production process, unless there is cooperation between the management and the labour. Therefore, there is no justification for this Jaw to be extended for 5 years more. The . original Act was for four years. But the same reasons are given. I cannot understand what is the rational for five years. I can understand if it is for one year. At the time of the original Bill the hon. Home Minister had stated that this would not be extended and that it would be sparingly used. Today if your statement is correct that the position has improved, then there is no justification whatsoever for extension of this draconian measure for a period of five years more. This will not help the hon. Minister. On the contrary, it will. .. (Time Bell rings) Thereore, I appeal to you that you re-consider it and withdraw this draconian Bill and let it lapse in 1985.

THE VICE-CHAIRMAN (SHRI R RAMAKRISHNAN): The last speaker. Mr. Bir Bhadra Pratap Singh.

SHRI BIR BHADRA PRATAP SINGH (Uttar Pradesh): Mr. Vice-Chairman. Sir. in this country the

#### [Shri Bir Bhadra Pratap Sigh]

right to strike or the right of having collective bargaining is a civil right. So it will be fallacious to argue that by any stretch of imagination it can included in the Fundamental Rights. In no democratic constitution' anywhere in the world has it been re ferred to as such. As pointed out by Mr. Salve, it is merely a civil right. Having all sympathy for the cause of labour, it has to be judged in the objective' situation of a country, in the circumstances of a country, the requirements of country. What are our objectives and requirements? Ours is a growing society with great hopes and aspirations. Our population is growing very fast. Our demands are growing very fast. We have to provide our population at least the minimum needs. If somebody obstructs the provision of that minimum, we need a law for stopping that obstruction. Somebody has said that the provisions of the Industrial Disputes Act were there. But they were not sufficient to deal with such a situation and the present law was needed over and above that. That situation is required to be met in order to cope with the requirements of the country, maintaining the supply and providing the people their minimum needs. The need of the country is either to produce or to perish. If we do not produce, we are bound to perish. Nobody will argue that a nation must commit suicide and perish, but must retain a civil right which is not more fundamental than the lives of the citizens of this country.

One of my friends referred to the position in Japan. It is an affluent society. It is not a society with shortcomings. In Japan, if a woxker wants to go on strike, he goes on working and producing. Here, this right of strike is not used to stop production. That situation creates problems in our country. Therefore, I will request my leftist friends to reconsider it. A law is not bad because it is drastic, but the law becomes bad if it is misused

(Interruptions) I can say that it is your misapprehension. In none of the speeches, examples have been quoted in this House where it has been said as to have misused or misutilized. Both the sides have referred to the Bombay strike which lasted for such a long time. Who was doing it? Some labour leaders. Who were the sufferers? I don't think the labour leaders had sympathy for the workers who suffered in the strike in Bombay. I do not want to make allegations on the floor of the Ho.use. But certain aspersions were made against the leaders that they were in collusion with the millowners. There was overproduction of cloth. They hired some of these labour leaders who made the labourers to go on an indefinite strike so that there may not be any production of cloth in this country. so that there may be scarcity of cloth, so that the prices may get high and the mill-owners may earn more money. This Bill deals with a situation which cannot be dealt with by the Industrial Disputes Act. Wherever the Industrial Disputes Act is wanting in dealing with a situation, greater powers are required

In the other House, a very useful suggestion was made. I think the Home Minister will also kindly re-sonsider it. There are three sections. There are three ordermaking sections. They are Sections 3, 8 and 9. By these orders, you can bar a strike for six months and there can be a further extension of another six months. You can very well imagine that we have absolute majority in the House and we can pass any legislation. Why are we seeking an extension for five years only? We could have passed a normal law for all time to come. But that is not our intention. Since there is a special situation which we want to meet, we are seeking an extension for a limited period of time although no law, nothing prevents us to pass an order for an indefinite period of time. But Secti.n 3 provides that we can pass

an order or six months and again extend it for another six months. The total time limit contemplated is one year. As has been suggested, as under the prevention Detention law or many other laws, you have an fdvi-sory body to which the orders passed under Sections 3,8 and 9 can he referred. You can make a provision that after a month or two., these bodies will sit and consider the scope of those orders. If there is an appeal provided against those orders, I think those grievances can be redressed. I think, that is a good suggestion that has come from the othe? House. 1 think our hon. Home Minister will seriously consider this propositioi:. Orders passed under Sections 3, 8 and 9 should be considered by tome body like the advisory body as under the Preventive Detention Act, and they should consider whether under the situation orders passed under Sections 3, 8 and 9 are valid or not

With these words, Sir. I support the Bill. And I feel that it is necessary to pass this Bill.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN); Shri Kalpnath Rai. As a special case, I am allowing you.

श्री कल्प नाथ राय (उत्तर प्रदेश)ः ब्रादरणीय उपसभाध्यक्ष महोदय. मैं गृह मंत्री जी ने जो विधेयक प्रस्तुत किया है उसका समर्थन करता हं। हिन्दुस्तान जैसे विकास-शील देश में जहां हमने प्रजातंत्र ग्रीर समाज-वाद दोनों को. ग्रपने राष्ट्रीय जीवन का उद्देश्य बनाया है, उस देश में जहां पर बेकारी की समस्या एक भीषण समस्या है वहां पर राष्ट्रीय उत्पादन को बढाना सबसे बड़ासबाल है।देश में यह कानन तो पहले से ही बना हशाहै। ग्रव इसकी अवधि को पांच साल के लिए बढ़ाया जा रहा है। मैं इसका समर्थन करता हुं। विरोधी दल के से सदस्यों ने यह तर्क प्रस्तत किया बहत है कि यह इकोनियन ला है, मजदूर विरोधी है, जन विरोधी है, लेकिन में यह कहना चाहता हं कि हमारे देश के

तीन-चार ग्रन्दर ऐसी हड़ताल हुई जिनको भुलाया नहीं जा सकता है। आपको मालम है कि सन 1974 में जार्ज फर्नान्डीज ने रेलवे की हड़ताल करवाई थी। इसमें 12 सी या 14 सी करोड़ रुपया का नुकसान हुन्ना था। जिन मांगों को लेकर हड़ताल कराई था, परालाइज किया था. जब सन 1977 में जनता पार्टी की सरकार ग्राई ग्रीर श्री जाजे फर्नान्डीज कैबिनेट के मंत्री बने तो उन्होंने उन मांगों में से एक भी मांग की पूरा नहीं किया। सारे देश के अन्दर बहत बड़े पैमाने पर मजदरों ने संवर्ष किया। भ्राप जानते हैं कि सन 1971 देश की लड़,ई के बाद पूरे देश की अर्थ-छिन्न-भिन्त हो चकी थी क्योंकि व्यवस्था लड़ाई के बाद हिन्दस्तान आर्थिक संकट से गुजर रहा था ग्रारसन 1972 में 14 प्रान्ता में सुखा पड़ाहम्राथा। ऐसी स्थित म सरकार के खिलाफ विरोधा रेलवे की हड़ताल कराई गई। में इन लोगों से पूछना चाहता हूं कि वह कितनी मजदरों के हित में था? इसी तरह से उत्तर प्रदेश के मिर्जापुर जिले में सिगरोली पावर स्टेशन है जहां से पूरे देश को विद्यत की सप्लाई होती है. वहां कछ पार्टी के लोगों ने हडताल कराने की काणिश की है। ग्राप जानते हैं कि सिगरोली पावर स्टेशन में ग्राग लगा दी गई जिससे करोड़ों रुपयों का नुकसान हुन्ना है। जैसा मैंने कहा है, हिन्द्स्तान एक विकासशोल देश है। इस विकासशील देश में बैकारी ग्रीर जनसंख्या वृद्धि सबसे बड़ी समस्यायें है। सरकार के पास साधनों की कभी है, लेकिन फिरभी कम साधनों के होते हुए भी वह कारखाने बना रही है, जहां-जहां कारखाने बन रहे हैं। मैं उदाहरण के साथ कहना चाहता हुं कि प्लानिग कमीशन हमेशा यह तर्क देता है कि हम कोई कारखाना नहीं खोलेंगे क्योंकि में कोई प्राफिट नहीं है। मैं पूर्वी उत्तर प्रदेश से स्राता हु। पूर्वी उत्तर प्रदेश में बहत से कारखाने को स्वीकृत क बाद सरकार ने खोले। लेकिन वे कारखाने श्राज प्राफिट में नहीं है । प्राफिट होने के क्या कारण हैं जब से कारखाने बने तब से कछ पाटियों की मजदर यनियने

# श्री कल्पनाथ राय

लगातार उसमें हडताल कराती है श्रीर वर्ष में 50-50 बार हडताल कराते हैं। परिणामस्वरूप वेकारखाने लास में हो जाते हैं। जब हम प्लानिंग कमीशन से कहते है या टैक्सटाइल मिनिस्टी से कहते हैं कि हमारे इलाके में कारखाने खोंले. वहां बेकारी की समस्या है तो प्लानिंग कभीणन ग्रीर टैक्सटाइल मिनिस्टी कहती है कि हम बहां कारखाने इसलिये नहीं खोल सकते क्योंकि जितने भी कारखाने श्रापके इलाके में खोले हैं वे पिछले 25 सालों से घाटे में चल रहे हैं । इसलिये हम बहां ग्रीर कारखाने नहीं खोल सकते। इसका कारण कवल हड़ताल है। भ्रादरणीय उपसभाष्ट्रयक्ष महोदय, बम्बई में डा० सामन्त ने हड़ताल कराई। मैं घाबे जी से पूछना बाहता हूं कि दुनिया के किसी भी लेवर मुवर्मेन्ट में जो तौर तरीके मार-काट खुन, कत्ल, हत्यायें डा 0 सामन्त के पूब-मेन्ट द्वाराहई, वैसा कहीं नहीं हुआ। मैं पूछना चाहता हूं कि किस पोलिटिकल तिलासफी के अन्दर उनका यह संवर्ष था और किन मान दंडों के ग्राधार पर वे संवर्ष कर रहे थे। ब्रादरणीय उपसमाध्यक्ष महोदय, बम्बई एक ऐसी जगह है जहां . . .

SHRI S. W. DHAVE Under your Government there are workers in the textile industry who are temporary for ten years.

श्री करुपनाथ राय: आदरणीय उप-सभाध्यक्ष जी, इनका तर्क है कि टेम्परेरी वर्कर्स थे। मैं आपसे निवेदन करना चाहता हं कि अगर टैक्सटाइल मिल में एक लाख मजदर है ग्रीर ग्राप जानते हैं कि कभी दबाब के कारण बहुत से लोगों को टेम्परेरी इप्पलाइमेंट मिल जाता है । हम मैम्बर पालियामेंट है। हमारे पास बहत से लोग ग्राते हैं नौकरी के लिये हम भी बहत से मिनिसटर्स के पास जाते है कि फलां एम० एस० सी० पास है, बो. एस. सी. पास है, इसको नौकरी नहीं मिल रही है इसलिये इसको लेबर में ही नौकरी दिलवा दीजिए। इस पर बहुत से मंत्री टेली-फीन करके एडहाक बेसिस पर उनकी नियुक्त करा देते है ग्रोर वे टेम्परेरी बेसिस

पर काम करते हैं। हमारे देश में संख्या का दबाव बहुत है और इस सम-स्था के कारण कारखानों में न चाहते हुए भी मैनेजनेंट और प्रबंधक या सरकार कभी-कभी लोगों को अप्वाइन्ट कर लेती है। लेकिन इसका मतलब यह नहीं है कि हम सरकार को पैरालाइज कर दें श्रीर सरकार को न चलने दे । ग्रादरणीय उपसभाध्यक्ष महोदय, जो लोग हडताल का नारा देते है, दुनिया के किसी भी कम्यनिस्ट देश में, कम्फनिस्त लोग जो हडताल की बात करते है तो वे क्या वता सकते है कि किसी भी कम्यनिस्ट देश में राइ ट्रस्ट्राइक है ? हड़ताल का अधिकार क्या वहां है ?

थी चतुरानन मिथा: किस कम्युनिस्ट देश में पंजापति हैं ?

श्री कल्पनाथ राय: ग्रादरणीय उपसभाध्यक्ष महोदय . . . (ध्यवधान) : मैं चत्रानन मिश्र जी से पूछना चाहता है कि जो पौलेंड में हड़ताल हुई तो उस हड़ताल को किस बेसिस पर कचलन की कोशिश की गई?

श्री चतुरानन मिश्र : ग्राप वहां जाकर हडताल करा सकते है, हम श्रापकों रोकेंगे नहीं। ग्राप जाइये वहां.. (व्यवधान) ।

श्रो कल्पनाथ रायः श्रादरणीव उपसभाष्ट्रक महोदय, मैं निवेदन यह कर रहा था कि हिन्द्स्तान की ग्राजादी के बाद जो हमने पोलिटिकल<sup>\*</sup> फिलासफी स्वीकार की है उसमें हमने जनतंत्र को भी स्वीकार किया है। हमारे संविधान का मूल ग्राधार जनतंत्र है । इसके साथसाथ हमने स्वीकार किा है कि समाजवाद की स्थापना हमारा उद्देश्य है । जनतंत्र ग्रीर समाजवाद दोनों हमारे उद्देश्य है। अगर कम्युनिस्ट देश में समाज्ञाद है तो वहां जनतंत्र है तो वहा समाजवाद नहीं है । हमने ग्रौर एशिया; ग्रफ़ीका ग्रौर दूसरे 50 ग्रक्षांक उत्तर में रहने वाले देशों ने डेमो-केटिक सोशिलिज्म के सिद्धांत को इसलिये स्वीकार किया है क्योंकि हम जानते है जनतंत्र माध्यम से समाजवाद ग्रीर

समाजवादी रहते हए जनतंत्र के प्राप्त करना चाहता रहा । ग्रादरणीय उपसभा-ध्यक्ष महोदय, हमारे, मिल्ल, कम्यनिस्ट पार्टी के नेता ... (व्यवधान).

श्री दीपेन घोष: मैंने कहा है कि आपकी बात से हमको रोशनी आ गई। . . . (व्यवधान) . . .

श्रीकल्पनाथ रायः रोशनी ग्रापको नहीं मिल सकती है . . . (व्यवधान) . . .

ग्रादरणीय उपसभाध्यक्ष महोदय. 1967 में बंगाल में कम्यिन्स्ट पार्टी की सरकार ग्राई । 1967 से ग्रव 1985 तक पूरे बंगाल में इण्डस्टियल प्रोडेक्शन घटा है ग्रीर हजारों कारखाने बन्द हए है ग्रीर लाखों मजदूर बंगाल छोडकर भाग गरे हैं।

(व्यवधान)

उपसभाध्यक्ष (श्री द्यार० रामकृष्णन): ग्राप ग्रव समाप्त कीजिए । (व्यवधान)

श्री कल्पनाथ राय: : ग्राप ग्रपन शीशे में अपने चेहरे को देखिये। जिस सरकार ने लाखों मजदूरों को बेकार कर दिया, जिस सरकार ने इण्ड स्ट्रयल डेवलप-मेंट बंगाल में खत्म कर दिया ग्रीर पंजीवाद नारा लगाने वाले ज्योति बस् मल्टीनेशनल कम्पनीज से बात कर रहे है इण्डस्ट्रियल डेबलपमेंट के लिये । हमारी सरकार ने रेलवे में, विजली में, डिफेंस में एसोशियल सर्विसेज में जो पांच साल का एक्सटेंशन किया है यह राष्ट्रपति में ग्रीर देशहित में बारगेनिंग का प्रिसपिल है, मजदूर क्युब क्टिव बारगेिंग के तहत सौदा कर सकते है. सरकार से मांग कर सकते है और ग्रपने उपसभापति महोदय, माननीय गृह मंत्री जी हो राष्ट्र के हित में देश के हित में अमेंडमेंट लाये है हम इसका समर्थन करते है और विश्वास करते हैं कि आने वाली पीढियाँ इसका समर्थन करेंगी। धरववाद।

B. CHAVAN: Mr. Vice-Chairman, I am very happy that this Bill has been able to invoke so much

of interest. I was remembered from both sides of the House. All the hon. Members who participated in the discussion—especially those from the Opposition—I cannot possibly say, did not know the implications of oas-sing of this Bill. i cannot also say that they have not read the Bill, because in 1981 when the Bill was passed, the kind of arguments which were put forth then have been repeated today. First I would like to respond to one suggestion which the hon. Member on the opposite side said that the State Governments which were consulted in the matter for giving extension to this Bill were mostly Com-gress-ruled States and no other State Government seems to have been consulted, i would like to remind prof. Lakshmanna specially who happens to be from Andhra Pradesh.

#### [The Deputy Chairman in the Chair]

If he were to read what his Chief Minister, Mr. N. T. Rama Rao has suggested to Central Government, he would find that he said: "Don't extend the Bill only for 5 years; make it a permanent measure." If you are disputing the factual position. I am prepared to show you the letter writ ten by Andhra Pradesh Government. So. on factual basis there should difference of opinion; be no either they have written they have not written. I have got a letter with me which clearly shows that. Not only Andhra Pradesh, there are other friends who might be interested to know the position of the Janata Government in Karnataka. They will, perhaps, be surprised to know-or, perhaps, happy to know-that Janata Government in Karnataka have supported the Bill and they have agreed for extension by five years. So, it is not merely the Congress Governments but other State Governments also, because it is not due to any ideological differences. But being the ruling party, they know what are the difficulties they are confronted with; they know that if provisions of the

[Shri S. B. Chavan]

Bill are not available to them, how difficult it is going to be for them to administer the State Government there. They are aware of the position and that is why, they have asked for extension. It is not with a view to taking any political advantage that I am mentioning these two States. There are also other Congress(I) Governments who have supported this. There is nothing special about these two States only. Madam. . . .

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): What about West Bengal?

SHRI S. B. CHAVAN; West Bengal have opposed it.

SHRI DIPEN GHOSH: What about Tripura?

SHRI S. B. CHAVAN: They have also opposed it.

SHRI DIPEN GHOSH: Let it go on record.

SHRI S. B. CHAVAN: On the factual position, there is no difference of opinion. I have conveyed to the House whatever opinions have been expressed by the State Governments.

Madam, it seems, hon. Members from the opposite are deliberately distorting facts or they are deliberately saying things which, in fact, are not borne out by the provisions of the Bill. First of all, I would like to tell the hon. Members from the Opposition. They were saying that while we are taking action against the workers, we seem to be doing almost nothing so far as the private sector is concerned, so far as the capitalists and the multinationals are concerned, who are taking full advantage of the prevailing situation. They have asked, if provisions are there, what action has been taken against those who have declared lock-outs or who have laid off workers or who have closed down factories.

SHRI S. W. DHABE: Closures are not covered

SHRI S. B. CHAVAN: Madam, first of all, I would like to allay the fears. 1 have the figures with me. Hon. Member, Shri Dipen Ghosh, seems to be under the impression, that the provisions are there, but they do not seem to have been invoked at all. There have been thirty cases where the provisions of the Essential Services Maintenance Act haye been invoked. If I were to give the position; Assam, Maharashtra, AIR, Doordairshan coal industry, security paper mills, these are the five institutions in relation to which I have got the figures.

In Assam, the total number arrested was 453. Here, first of all, let me clarify the position that under the Essential Services Maintenance Act, powers in relation \*o power generation, supply and holding elections to the Assemblies and Parliament, have been delegated to the State Government. Barring four State Governments, these powers have been delegated to the rest of the State Governments. As 1 said, in the case of Assam, the total number arrested is 453; number prosecuted is 450; acquittal-2; 448 cases are si ill pending trial. In the case of Maharashtra, the total number arrested is 1030: number prosecuted-11; convicted-11-simple imprisonment for five days or so; lacquittednil. AIR and Doordarshan, 668 people have been arrested; coal industry, nineteen persons have been dismissed from service. Security paper mills, 41 employees have been chargesheeted.

Information regarding violence in respect of labour agitations. I have got the figure? from 1981 to 1984, where *gheraos* hive been indulged in clashes have taken place, assaults have been done. Total number of mandays lost in the year 1980-21.93 million; 1981-36.58 million; 1982-33.21 million plus 41.40 million on account of the Bombay textile strike; 1983-33.48 million; 1984-85-55.13 million: 1985-pro-visional-January to April-4.51 million

This is a provisional figure. Value of production loss comes to:

(Rs. in Grores)

	Due to strike	Due to lock-out	Total
81	465	163	628.77
12	196.81	89.86	286.67
3	247.72	164.68	412.40*
84 Provisional)	<b>266.2</b> 5	120.39	386.64

<sup>\*</sup>This excludes value of production loss due to Bombay textile strike estimated at Rs. 3287.49 crores in 1982 and Rs. 17.67 crores in 1983.

So, these figures very clearly establish the fact that the provisions, though they were of an enabling nature, they had to be invoked in order to see that the wheels of production are kept running. This is the barest minimum which, in fact, were essential, which were resorted to (Interruptions) . I am coming to your point. Madam, a point was made and all the instances which the hon. Members gave, they all covered non-essential services. They have not mentioned even one instance where essential service was involved or the managements had failed or they had declared a lock out, and the Government had failed to take any action. Does il mean that they would like to have a wider coverage than what we are contemplating? If the hon. Members feel that we should taken action against those units first they will have to be declared as essential services. Thereafter on their failure, to respond to the demands of the workers, we will be within our rights to take action against the private sector. At least, if I have understood the hon. Members correctly, though they have criticised the Essential Services Maintenance Act, while quoting the figures or while quoting the instances they have only mentioned non-essential services. If the intention, as I have put it, is to extend it and have the wider coverage, at least for the time being we do not feel that way, but if it becomes necessary, certainly we will have 10 think about the same (Interruptions).

SHRI JAGESH DESAI (Maharashtra): Her? it is said that we do not want it, we are in favour of labour.

SHRI S. B. CHAVAN: First of all, I would like to clear this wrong impression tlu.i this Government is totally opposed to any kind of negotiations. We do not want that. We are aware of the fact that contended labour can defini-U-:.v give better result. There is no doubt about it. We fully belike in that theory and we have been at it. It is only in the public sector that we have given participation to the labour and even to the highest level. Now you ai's trying to pinpoint that there are some lacunae. I can very well understand that. This is the experiment that we Juwe started. There can be shortcomings. If there are shortcomings, they can be overcome and the system can be made better. But I must say that we are not opposed to any labour relations machinery. Conciliation can be had, adjudication can be had. There can be all kind of understanding and taking the labour into confidence. Certainly, we are prepared to discuss all aspects of the question. This is an enabling measure. Having failed with all the machinery that we have set up if nothing seems to work and if some of the hon. Members or some of the labour leaders resort to strike not for the benefit of the workers but for political objectives, how can we allow this kind of activity? If we are serious about imple[Shri S. B. Chavan] mentation of the Seventh Five-Yea<sub>r</sub> Plan, at the rate at which the inflation is increasing, the prices are increasing etc., if W« are really sincere about it, I do not think there is any short-cut method available, unless you are to go in for greater production, and whosoever fails in not giving greater production, certainly a system will have to be evolved by which both, labour and management will have to be told that if there is going to be any less production, you are going to be held responsible and accountable. Ultimately, are we

SHRI NIRMAL CHATTERJEE: Kindly give examples where increased production has resulted in reduction in prices.

SHRI S. B. CHAVAN: You are an economist, I know. That is why you choose some other occasion when this becomes necessary. When the Seventh Plan Draft will come up for discussion, that will be the proper occasion when you can discuss the theory and practice of the relevance between the rate of inflation and greater production. These aspects can be considered at that point. I was touching only on a small aspect of the question.

Madam, if we are really interested having a greater rate of growth contended labour greater production, and self-reliant to the extent it possible and not to depend foreign countries for resources, I do not think there is any other method, any shorter method by which you can possibly indulge in this kind of thing. So by all means, I will request all the labour leaders who are Members of this House, please use your good the best of the opportunity, offices, make bring both sides together, try your level best etc. etc.— we are not opposed to it—but at the same time if the entire effort were to fail, as a last resort the measures have been provided for. These are masures which are supposed to be taken in the beginning. They have to be taken as a last resort, having failed in every thing, having failed to persuade every section of the labour leadership. What is it, do you believe in a small number of the entire population of this people holding country to ransom, whatever be the main objective that

you may have, so long as we do- not feel satisfied we are going to resort to strike?

Some hon. Members went to the extent of saying that to go on strike is a fundamental right. These are very strange tilings. In fact this was agitated before the Supreme Court, the first Ordinance which was issued was taken to the Supreme Court on the basis that it is violative of articles 14, 19 and 21 of the Constitution, and the Supreme Court gave a ruling that to go on strike is not a fundamental right. It is not a fundamental right. It is a valuable right, as my friend Mr. Salve said. We are not opposed to total collective bargaining. But collective bargaining for what purpose? If the collective bargaining is going to be for the purpose of paralysing the entire economy of the country, the security of the country, I think one hon. Member said that this is a democratic system wherein we work for the' good of the majori'.y. Now I will request hon. Member, who are representing the labour class here: are you going to serve only the limited interests of a labour class, or are vou going to look to the welfare of the entire country? In that context, you are a microscopic minority. The entire country cannot be held to ransom and that is why this has become inevitable. I do not think that we have great pleasure in introducing measures of this nature. But this has become essential when conditions have been created where the volfare of the labour class is not the objective but some other objectives are there why people resort to agitations.

Madam, there are other points. In fact I have given you the figures of the mandayg lost. I think I must also clarify that point. One or two hon. Members have referred to, the survey conducted by the 'Times of India' and the figures were given, what is the total loss because of the strike and what is the total loss of production due to lock-outs. A case was made out that because of lock-outs the loss in production is much more than because of strikes. I believe the hon. Member who has quoted the figures from the 'Time<sub>s</sub> of India' publication was giving the figures for the total industrial sec-

tor as such. Was he quoting the figures only for essential services or inclusive of nonessential services also?, At least my information is that this is for the industrial sector as a whole for which the figures have been published, and this has no relevance so far as the essential services are concerned. In essential services I don't think there have been any instances where action was called for and Government seemed to have failed in taking action against the management in spite of the provisions there.

Madam, Dr. Shanti Patel made a point-he is not here: he to.ld me he has some other engagement and that is why he could not be present—that there is an enabling provision in this Bill by which any industry can be declared by notification as an essential industry. One of the notifications issued was by the Science and Technology Department wherein the uranium industry-for which the notification has been issued—is covered. There is a procedure laid down and within a particular time limit both the Houses have to pass a resolution giving approval to the notification issued by the Department, and that is why that noti- • fication also was laid before the honourable House. So, this is a pre-condition. Unless it is established that for running an essential industry the running of any subsidiary industry is also essential, I don't think we can issue a notification and take the power of declaring any of the industries as an essential industry. That will defeat the very purpose for which we wanted to keep the objective of this Act in a very confined and limited manner.

A number of other points have been made but I don't think I need to reply to all those points because most of them do not have any relevance so far as this particular Bill is concerned.

Madam, there is another point which in fact has been very validly made, that is, that a provision is made that any police officer has been empowered to arrest anyone without any warrant

and it is quite possible that this power can be misutilized if it is given to a very low police officer. That was a very valid point. That is why, when we issue guidelines we will see that the rank of a particular police officer is prescribed, that these powers have to be exercised by a police officer not below a particular rank. That we will definitely take care of and I don't think there will be any scope because ultimately most of these provisions are either for the public sector undertakings, Government undertakings or semi-Government undertakings where the question of taking action by any small police officer will not normally arise; but still we will ensure that these powers are sparingly used, judiciously used and no scope is given for misuse of the powers which have been given to the police officers.

Madam, these are the only points which honourable Members have raised and I think I have been able to give replies to these points and I hope the House will pass the Bill.

Thank you,

THE DEPUTY CHAIRMAN: I shall first put to vote the amendment moved by Shri Dipen Ghosh for reference of the Bill to a Select Committee of the Rajya Sabha. The question is:

"That the Bill to amend the Essential Services Maintenance Act, 1981. be referred to a Select Committee of the Rajva Sabha consisting of the following members, namely:-

- 1. Shri M. S. Gurupadaswamy
- 2. Shri Sushil Chand Mohunta
- 3. Shri S. W. Dhabe
- 4. Shri V. Gopalsamy
- 5. Shri Lai K. Advani
- 6. Shri Parvathaneni Upendra
- 7. Shri Chaturanan Mishra
- 8. Shri Dipen Ghosh
- 9. Shri Nirmal Chatterjee
- 10. Shri Sukomal Sen

[The Deputy Chairman] with instructions to report by the first day of the next Session."

The motion was negatived.

THE DEPUTY CHAIRMAN: Now I will put to vote the motion moved by the Minister. The question is:

"That the Bill to amend the Essential Services Maintenance Act, 1981, as passed by the Lok Sabha, be taken into consideration."

The motion, was adopted.

THE DEPUTY CHAIRMAN: We shall now take up cla|use-by-clause consideration of the Bill.

Clause 2 (Amendment of section 1 of Act 40 of 1981).

THE DEPUTY CHAIRMAN: Now clause 2. There are two amendments. One by Shri S. W. Dhabe.

SHRI S. W. DHABE: Madam, I move;

(1) "That at page 1, line 6, for the words 'nine years' the words 'five years' be substituted."

The question was proposed.

SHRI S. W. DHABE: The hon. Minister has not given any reason in his reply why it should be extended by five years only.

THE DEPUTY CHAIRMAN; The question is:

(1) "That at page 1, line 6, for the words "nine years" the words 'five years' be substituted."

The motion was negatived.

THE DEPUTY CHAIRMAN: Amendment No. 2 is by Shri Satya Prakash Mala viya.

SHRI SATYA PRAKASH MALAVIYA: Madam, 1 move:

(2) "That at page 1, line 6, for the words 'nine years' the words 'four years and on<sub>e</sub> day' be *substituted*."

The question was proposed.

श्री सत्य प्रकाश मालवीय : महोदया, **23 सितंबर** 1981 को यह विधेयक परिन किया गया था और जिस विधेयक पारित किया गया था श्रौर उस समय केवल चार साल के लिये कानन के रूप में इसको रहना था लेकिन श्रव जो संशोधन लाया गया है वह चार साल से अधिक यानी भगले पांच साल तक के लिये इसको भ्राप रखना चाहते हैं। मानी यह हैं कि सरकार की नीयत साफ नहीं है भ्रौर इसलिये मेरा संशोधन है कि केवल चार वर्ष ग्रीर एक दिन का समय दिया जाय यानी 24 सितम्बर. 1985 के बाद यह विधेयक श्राप खत्म हो जाना चाहिये ।

THE DEPUTY CHAIRMAN: shall now put Amendment No. *i* moved by Shri Satya Prakash Mala-viya to vote. The question is:

(2) "That at page i line 6, for the words 'nine years' the words 'four years and one day' be substituted."

The motion was negatived.

THE DEPUTY CHAIRMAN: I shall now put clause 2 to vote. The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause I, the Enacting Formula and the Title were added to the Bill.

SHRI S. B. CHAVAN: Madam, I move:

"That the Bill be passed."

The question was proposed.

SHRI DIPEN GHOSH: Madam Deputy Chairman, we have heard the Union Home Minister, and particularly I have heard him with very rapt attention. (Interruptions) इसलिए में कहता हूं कि ब्राप बैठ जाइये । जितनी रोशनी डॉली है उस रोशनी के लिए ही हम कहते हैं (व्यवधान) हम जानत हैं कि उन्होंने बहुत रोशनी डाली है।

My colleague, Mr. S. W. Dhabe, wanted to know why the Act is being sought to be extended by another five years, why not more and why not less, to which the Minister did not reply. Naturally, it is assumed from the statement of the Home Minister that he wanted the extension of the life of his Act . . .

श्री लक्ष्मी नारायण : मेरा प्वायंट ग्राफ ब्रार्डर है। मैं यह कहना चाहता हूं कि मेरे मां-बाप ने मेरा नाम लक्ष्मी नारायण क्यों रखा, राधेश्वाम क्यों नहीं रखा, कुछ ग्रीर क्यों नहीं **\रखा**,

श्री दंविन घोव: ग्रपने वाप का पता दे दीजिये । हम पूछ लेंगे ।

What I assume from the statement of the Home Minister is ...

SHRI CHATURANAN MISHRA: A point of order.

THE DIPUTY CHAIRMAN: Nο point of order.

SHRI CHATURANAN MISHRA: When the point of order was raised, some ruling was required from the Chair.

THE D1PUTY CHAIRMAN: Mr. Dipen Ghosh took the responsibility of the Chair to answer to it. There was no point of order at that time.

SHRI DIPEN GHOSH: Madam Deputy Chairman, Mr. Dhabe's question was not replied by the Minister. But I assume from the Minister's statement that the extension of this Act, the life of this Act he wanted by five years because he wanted it to be coterminus with the Seven Five-Year Plan. I do not know whether he will agree or disagree. Because he referred to that with the Seventh Five Year Plan. They want to take our country to a particular prosperity.

SHRI KALPNATH RAI; Production.

SHRI DIPEN GHOSH: I am coming to that. Our another friend has said that whenever the production has increased, it is because of the workers and because of the toiling people of our country. Naturally, you must take the toiling people into confidence. You must give the toiling people the right to work, the right to live and the right to better their living conditions. This piece of legislation which is sought to be introduced is intended to take away that right. Therefore, we cannot associate ourselves with the passing of this anti-labour Bill. It is worth tearing off and throwing it into the dust bin. We walk out.

Ai this stage some hon. Members left the Chamber]

SHRI INDRADEEP SINHA: Madam, just a minute. (Interruptions). They do not want to listen me. So J also •walk out.

[At this stage some other hon. Members also left the Chamber.]

THE DEPUTY CHAIRMAN: The question is;

"That the Bill be passed."

The motion was adopted.

THE DEPUTY CHAIRMAN: I shall now put the Resolution moved by Shri S. B. Chavan to vote. The question is;

"That in pursuance of sub-section (2) of section 2 of the Essential Services Maintenance Act, 1981, this House approves the Notification of the Government of India in the Ministry of Home Affairs S. O. No. 595 (E), dated the 8th August, 1985, published in Gazette of India Extraordinary, Part II, Section 3 (ii) dated the 8th August, 1985, declaring 'Uranium Industry' as an essential service from the date of issue of the Notification. laid on the Table of the Rajya Sabha on the 16th August, 1985."

The motion was adopted.